[17 DEC. 1970]

Act, 1970 and West Bengal 174 Maintenance oi Public

Violent Activities) MR. DEPUTE CHAIRMAN: AU i riijht, please sit down. We have had ei ough discussion.

SHRI BALACHANDRA MENON: Whatever Mr. Rajnarain has said si, ould be expunged.

MR. DEPUTE CHAIRMAN: We hive had enough discussion on this aid we have got very important b.isiness. Then fore, we adjourn and meet at 2.30 P. M.

The louse then adjourned for luni h at fifty-five minutes past on - of the clock.

The House rt assembled after lunch at half-past tv o of the clock, THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN in the Chair). . .

SYATUTORY RESOLUTIONS RE.
REPEAL OF 'HE WEST BENGAL
(PREVENTION OF VIOLENT ACTIVITIES) ACT, 1970 AND THE WEST
BENGAL MAI JTENANCE OF PUBLIC
ORDER ACT, 1970—Contd.

SHRI MAHI TOSH PURAKAYAS-THA Mr. Vice-Chairman, the whole (Assam): atmc sphere in West Bengal is surcharged with violence The piice of every commodity has gone high in Wes Only the human life is he least Bengal. costly. After the United Frmt Government cult of violence was came into power thi preached open y by the constituents of the United Front and specially the Communi: Party (Marxist). When the Unhid Front ruled for the second time tl e CPM bargained for the major per folios in the Cabinet and they got I ome, Education, Relief and Rehabilit; tion and Revenue in their hands, ard with these portfolios they strengthen their position in the fields, in the factories and amongst t ie students by utilising their position in the Government. They divided he West Bengal Police Association an 1 set up a rival Police Association. With Education in their hands they reconstituted the Managing Committee and Governing Bodies of schools anc colleges and manned them with tl eir Their only purpose .vas to own men. eliminate other

Order Act, 1970 political parties from the field and take on things in their own hands. So, if anybody is responsible for the violent atmosphere in West Bengal, it is the CPM which is mainly responsible.

Mr. Vice-Chairman, other constituent parties of the United Front cannot also absolve themselves from that responsibility. Shri Bhupesh Gupta's party, the CPI; controls the All India Trade Union Congress. I want to read and excerpt from the resolution adopted by the General Council of the All India Trade Union Congress on 24th and 25th of November, 1970, at their meeting held in New Delhi. In that resolution on inter-union clashes they say:

There have been innumerable in stances in the history of mass trade unionism of our country and in the history of the unions of the AITUC where they had to clash with strike-breakers, blacklegs and gangsters of the employ ing classes. Such clashes also lead to deaths and killings on either side including managerial and police personnel and were the inevitable outcome of the class struggle.

If in the name of class struggle they incite violence, give encouragement to violence, how can that violence be crushed?

Let me also quote what the West Bengal Forward Bloc—Mr. Chitta Basu's party— Secretary says. The Secretary, Mr. Ashoka Ghosh, says at a meeting—

"Socialism cannot be achieved through parliamentary democracy and as such, Forward Block strongly believes that there is no other means except a bloody revolution to change the present system of the capitalist society."

So, all the constituent parties of the United Front openly preach violence and that has encouraged our younger people to take recourse to violence.

SHRI BHUPESH GUPTA (West Bengal): My friend is undoubtedly a very young man. He has not been encouraged.

Violent Activities)

SHRI A. G. KULKARNI (Maharashtra): He is not looking to you, he is looking to Mr. Kalyan Roy.

SHRI MAHITOSH PURAKAYAS-THA: When these Bills were placed before the first meeting of the West Bengal Consultative Committee held in May last-I am also a member of that Committee-at that time we did not like these enactments and we opposed them. So, they were dropped from the agenda of the last meeting. But in the meantime, violence began to take place in a greater measure. The figures furnished by the Government-which I need not read out- showed thai between 1.4.1970 and 31. 10. 1970, as many as 1.373 incidents of lawlessness and violence by Naxalites occurred. Thirtysix members of the police force were killed and 400 injured. And during this period 350 interparty clashes took place and many pepole lost their lives, many people were injured. And the total number of murders in these inter-party clashes during this period rose to 172. So, to curb this increasing lawlessness, we felt that legislations like the West Bengal (Prevention of Violent Activities) Bill and the West Bengal Maintenance of Public Order Bill were necessary and so they have come up.

Now, Sir, they are saying that democracy is at stake. Is killing democracy? stabbing democary?

SHRI KALYAN ROY (West Bengal): Is firing by the police democracy?

SHRI MAHITOSH PURKAYAS-THA: Certainly, it is hot democracy.

So, democracy is not at stake, what is at stake is the existence of their parties. That is why they are resorting to all sorts of violent activities. To prevent these stabbings, these billings, these legislations have been enacted. And I want the Government to put as large a number of people into jail as possible, and if a large number of people who are responsible for these activities are put behind prison bars, they will get time for rethinking. I have come to politics through the revolutionary movement.

So have Mr. Bhupesh Gupta and many of the other political workers of West Bengal. Mr. Bhupesh Gupta will bear me out when I say that when all those people were arrested for these activi ies By the British Gov ernment and were put behind prison bars, their rethinking took place and for almost all the revolutionaries ---

SHRI KALYAN ROY: Do you want to adopt the British practice?

MAHITOSH PURAKAYAS-THA:..and for some Communists also, this jail life gave opportunity for rethinking.

SHRI BHUPESH GUPTA; Is it your contention that the West Bengal (Prevention of Violent Activities) Act which is a preventive law has been passed wi-h a view to setting up a university for rethinking?

SHRI MAHITOSH PURAKAYAS-THA: If it acts as a university, it will be most welcome. Mr. Bhupesh Gupta knows how the Communist changed their line of thinking in the latter part of 1941. A document was circulated to the members of the Com munist Party. At that time I was a member of the Communist Party and was interned in mv home village. The document known as the "Jail Document". It came from the jail comrades of the Party. The Communist Party changed their line at that time. Of course, I did not agree with them, and in the August Movement of 1942 I left the Party.

Similarly, in 1950, although I was then a Coagressman I was put behind prison bars along with many Communist friends in a special jail set up for security prisoners at Nowgong in Assam. At that time also an article appeared in the Comintern organ namely. "For the Lasting Peace, For a People's Democracy" which became a subject for discussion in the jails for the comrades. Then, in 1951 the Communist Party again changed their li'ne and took to Parliamentary democracy. So, Sir, I was saying that jail life gives an opportunity to the people to have rethinking. So instead of

[17 DEC. 1970]

Act, 1970 and West Bengal 178 Maintenance of Public Order Act, 1970

being killed ou. side if these young-men are sent to jails, I think it will be a great beneft for them. They will be able to retl ink about their line because they wi;l get ample opportunity to think as to what line they are to adopt in the -hanged circumstances of the country.

Sir, it is no use blaming the Naxalites only for he violence in West Bengal. Other political parties are also responsible for it. I also know how many anti-social elements and agents of foreig 1 powers and agents of the C.I A. have rept into these movements. In the i ame of Naxalites they are perpetratin; many indecent acts. So to prevent hese activities it was felt necessary that these laws should be enacted. Therefore, by the Presidential Order itese laws have been enacted and w< should give our full support to it and see that laws are properly impler lented.

I do not rule nit the chance of misuse. The polk • may make excesses. If the police make excesses let there be an enquiry, ſη Barasat eight young men were killec Shri Bhupesh Gupta and others d(manded that there should be a judicial enquiry and the Government hr ve ordered a judicial enquiry, "i ou accused the police of perpetrating these murders. Now you will comp ain that the police is inactive becaus* we have set up judicial enquiry. Judicial enquiry against whom? Judicia enquiry against all those responsib o for the murders. And since there is • uspicion against the police, the pol te also cannot be entrusted with thr enquiry in such cases.

Mr. Vice-Ch; irman, only by enactment of laws this violence cannot be prevented. To prevent it some constructive w< rk has got to be done. Though I am t member of the ruling Party, I must; dmit that the Government has also iot done what it ought to have done during these last 23 years. There is unemployment in West Bengal. So many people are unemployed. So many factories have closed down. The President's Rule is continuing (here for more than eight months. But during these eight

months our Government has not done anything to improve the industrial relations, to improve the employment position. In West Bengal today as many as six lakhs of people have enrolled themselves in the Employment Exchanges. In addition there are a large number of educated unemployed who are yet to be registered.

Sir, we talk of giving unemployment relief to these unemployed. But the unemployed can very well ask us, "Well, you talk of giving us relief But you are taxing us by charging us some fee whenever we apply for a government job". If this is not taxation, then what else is taxation?

Sir, in the Employment Exchange Act there should be provision for compulsory notification of vacancies. If that is done these unemployed would not have to pay this tax. (*Time bell rings.*)

Mr. Vice-Chairman, I am concluding by saying that the Government also must rise to the occasion. But only by governmental action, I feel this violence cannot be effectively and enduringly met. It can be effectively and enduringly met only by mobilising public opinion against it. We are happy that in Calcutta a citizens' committee has been formed and it is trying to bring people to sense. They are holding pada yatras; they are holding meetings. But the CPI(M) is obstructing even that. There is a report which has appeared in yesterday's Hindustan Standard under the heading "CPI(M) Men Stop Peace March at Chandernagore". It says:

"Sarvodaya peace marchers, led by Mr. Dinesh Chandra Mukherjee, had to face an opposition from a group of about 60 CPI(M) supporters during their public relations work at Chandernagore on Tuesday. The CPI(M) supporters blocked the way of marchers at Goswami-ghat and refused to hear them telling that they believe in dialectical materialism "

Does dialectical materialism mean killing? So, I would appeal to all the

179 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Bengal tf 180 (Prevention oj Maintenance 0/ Public Violent Activities)

Order Act, 1970

Lbhn Mahitosh Furakayastha] political parties: let us forget ail our differences; let us unite; let us form peace commit.tees: let us lorm citizens' commntees and exhort our young 'men to adopt peaceful and constitutional means for changing the present system.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Very helpful suggestions. Now, Mr. Chatterjee.

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, let us see how the two Acts which we are now discussing were passed. They were passed under the State Legislation (Delegation of Powers) Act by the President. But before the President passed them, he had to consult the so-called Consultative Committee for West Bengal. Now, everybody knows the composition of the West Be'ngal Consultative Committee. The composition of it was quite different from the composition of the West Bengal Legislative Assembly before it was dissolved. The parties which got the majority in the West Bengal Assembly were not represented according to their strength in the West Bengal Consultative Committee. You know, Sir, there was a protest against that and our party refused to participate in the deliberations of the West Bengal Consultative Committee. Now, Mrs. Gandhi's Government again and again says that it will not have any truck with the Right reactionary parties. But may I ask, who stuffed this Consultative Committee with these Right reactionary parties? As a matter of fact, we find that the Left democratic parties which got a majority of seats in the West Bengal Assembly did not get seats in the Consultative Committee according to their -strength and certain other parties were brought in which had been swept off the election board in West Bengal, I mean, the Jan Sangh and the Swatantra Party. Now, with their help and with the support of the representatives of these parties, Mrs. Gandhi's Government got a majority in the West Bengal Consultative Committee for these two Acts. Sir, even hypocrisy has its limits. But, then, I think, Mrs. Gandhi has

surpassed those limits also. She has always "The Syndicate is cried to the nation, coming, the Syndicate is coming. Therefore beware and give me some more powers." But with the help of the members of the Syndicate, with th help of the members of the Jan Sangh, Mrs. Gandhi got the consent to these two black Acts. Sir, in West Bengal, for example, we often find that the mothers in order to lull their children to sleep say "The devil is coming, the devil is coming." Mrs. Gandhi, to lull hei- political Now children in her camp to sleep says "The Syndicate is coming, the Syndicate is coming." But when the necessity arises, when it suits her, she always combines Syndicate, she always combines with the And combining Jan Sangh. with the Syndicate, combining with the Jan Sangh, she has got these two black Acts passed. And yet we have heard from Mrs. Indira Gandhi that Syndicate is the greatest danger in the country. Not merely that. These are the stances, the poses which Mrs. Indira Gandhi often strikes and after all a bogevman has to be there. After all, she is Lady Macbeth of Indian politics. She wants only the crown. It does not matter if in getting crown young men of Bengal have to be murdered or the sea of blood has to flow, the blood of the people whom the CRP and the police administration have shot dead in the streets of Calcutta as well as in the villages of Bengal: that blood will be multitudinous seas incarnadine. Perhaps if I may again quote the famous author— her hand is so polluted with the blood of men of Bengal that all the perfume of Arabia will not sweeten her hand. But then, in spite of all these things she will have a stance and she requires a bogeyman and will be crying about that bogeyman, and she will have all the powers to herself. And then, when it suits her, she will combine with them in order to bring these black Acts into force. Not merely that. What is actually happening? Mr. Mohan Dharia said vesterday the situation is very complex in West

Order Act. 1R70

181 Re repeal of West Bengal (Prevention of Violent Activities)

Bengal. It is, it is very complex. We find in the Hindustan Standard of the 15th that the assailants on Mr. Pari-mal Ghosh's wife and son had free access to his residence, according to the police authoi ities. And it was also stated by the police that the assailants on Mr. Gos I'S wife and son were familiar with IVir. Ghosh's household. It is a strange thing which we see in West Bengal .hat a Minister is harbouring those el« ments which are going to murder his v> ife and child. We are again finding that in the streets of Calcutta in tht of Naxalites, college student: and school boys are being shot dowi. at point blank range. It is very stran fe I must say. As Mr. Mohan Dharia said yesterday, in this strange world we see further that the Cong (O) and the Cong (R) have both combined together beating back the progn ssive elements of West Bengal. I can efer to incidents which are not very ar from Calcutta. In Dhapa area o_n Ist June, 1970, Mr. P. C. Sen, a per ;on belonging to the Cong (O), ga\ e a speech and immediately after he speech, the police and the CRP < ame and began to fire and a lady c died Maharani Santra was killed by he police bullets. Another person c ailed Dilip Ghosh was also shot dowi by the police on 11th June, 1970. What is happening in the Dhapa area is that those lands were of the Corpor ition lands had been resumed by the and those Corporation. And the peasa ts of that area, because the lands had been resumed by the Corporation, lave refused to pay the rack rents wl ich were demanded by Jadunandan Singh and others, the same Jaduna idan Singh and others who are patn ns of Mr. P. C. Sen of the Cong (O) Now, after Mr. P. C. Sen lectured < n behalf of Jadunandan Singh and ot iers, bullets were being fired, the CRP came, the police came, and they sup] orted the Cong (O) and killed these i easants. It is a strange world that he re we have the Congress (R) shouting at the Cong (O) while in West Beng il the Congress (R) combined with tr e Congress (O) in killing peasants. Ai d we have also seen that

in West Bengal Ministers are harbouring elements who kill their wives and sons. merely that. Look at the Barasati incident on 3rd November, 1970. One Aditya Ghosal was murdered. He was the brother of AJoy Ghosal. Who does not know what AJoy Ghosal is the supporter of Congress (O). He started issuing threats from 4th November to the parents of the eight murdered persons in Barasat saving that their sons were involved in the murder of Aditya Ghosal and therefore beware. On the 20th November what has happened is almost everybody's knowledge. The police, o_n behalf of this Congress (O) man, rounded up eleven persons, murdered them or caused them to be murdered and dumped them on the streets of That is how Congress (R) is combining with Congress (O) in West Bengal. In Parliament they are like chaste wives because the Congress (R) says: "We do not combine with Congress (O) because they I are very bad people". But in West Bengal this is what is going on. And We also hear of a possible electoral alliance between Congrss (O) Congrss (R). Who does not know that as far as Barasat murder is concerned. . . .

MAHAVIR SHRI TYAGI Pradesh): The hon. Member is accus ing my party also for this murder. It is a pity

SHRI A. P. CHATTERJEE: The Barasat murders are such murders where we have given even evidence to the police. The CBI says that they have not got anything. No less a person than the Commissioner of Kamar-hati municipality gave a statement before the DIG (CID) implicating many persons, giving for example even the number of the Ambassador cars from which the bodies were thrown. But AJoy Ghosal is untouchable because Mrs. Gandhi, whatever she may say here, has own combination and alliances in her West Bengal with Jan Sangh, Swatantra and Congress (O). Otherwise, how could she bring forward these black Acts on the basis

Violent Activities)

(Shri A. P. Chatterjee.) of concensus in the consultative committee? I also submit that as far as West Bengal situation is concerned...

श्री इयाम लाल यादव (उत्तर पदेश): श्राप जरा बताएं श्रापकी पार्टी का क्या रूल है जैसा पुरकायस्थ साहब ने भ्रपने भाषण में कहा उसका जवाब क्या है ग्रापके पास ?

SHRI A. P. CHATTERJEE: What is happening in West Bengal? In West Bengal, Mrs. Gandhi's socialist police —because she is a socialist lady and therefore her police also must be socialist—have been raiding village after village and they are trying to take away whatever the peasants had gained during the regime of the United Front. I can refer only to one village in Jadavpur, namely, Bainch tolla village. That village was raided 75 times by the Police and the CRP between April and October. Do you know why? The peasants there had occupied the benami lands of the landlords. The police wanted to dislodge them. The police are in league with anti social elements in the villages. We have known how police are helping goondas. In that particular village there is a kisan called Khagen Patra, who is a samiti worker. His daughter Nandrani, was abducted by one of the goondas and she is still un-3 V.M. traceable. I wrote a personal letter to Mrs. Indira Gandhi stating all those things, stating what has happened in Jadavpur. But Mrs. Gandhi has not got the courtesy to reply to that letter. She has not replied to that letter wherin I have said that in league with the CRP and the police, with the knowledge of the CRP and the police, the goondas are molesting the women and the goondas are abducting women. I have given scores of instances to the Prime Minister. It is not that the honour of women is such, the honour of the women of Bengal is such as does not require her interference, require, well her support.

Sir, I went to Malda. The peasants there, Sir, have now named their village as Ho Chi Minh Nagar and in

that Ho Chi Minh Nagar, they occupied the benami lands of one Chow-dhurani.

AN HON. MEMBER; Ho Chi Minh Nagar?

SHRI A. P. CHATTERJEE: Yes, Ho Chi Minh Nagar and Ho Chi Minh is a name of revered memory and there they occupied the benami lands of the zamindars there. Do you know, Sir, what the police did? The police went on the 27th March, immediately after the United Front Government fell, and on the 27th March 1970, they went at midnight or after midnight and began to fire at random. One person was killed. But Mrs. Gandhi's Government will be mistaken if they think that by such Draconian methods she will be able to cow down the people of West Bengal. As a matter of fact, the place where Sajjad Hussain died that very place had been named by the villagers there as Sajjadpur. That is the answer that the villagers have given to Mrs. Gandhi's police and Mrs. Gandhi's police bullets. That is the way the Bengal people are fighting against the reaction, the right reaction, and the right reaction's protagonist, the greatest protagonist of right reaction, is Mrs. Gandhi herself. Her Government has let loose the CRP and the police on the people of West Bengal and they are now killing the people they are beating up the people there, they are molesting the women and they are bringing down the houses by demolishing them and they have started a fascist terror there. I also appeal to the benches on that side, "If you have any love or any sympathy for socialism, if you have any love or sympathy for progress, then, you also must come out against the fascist terror that has been let loose by Mrs. Gandhi's Government in West Bengal, because, if you don't do that, then beware you will also be engulfed in this police tyranny and police terrorism". In Hitlerite Germany also you might have seen, when the Communists were beaten up, the Social

Democrats kept out. They thought that the Commuiists only were beaten up and why should they bother? But, after the Commi nists were destroyed, then the tur i of the Social Democrats came and I, therefore, appeal to the Socia Democrats also here. Let them beware, the chance will come for them, he bitter chance, the bitter pill. So, :f they want to escape this they must combine with us in our fight against thi onslaught of fascist tyranny. If the!/ don't do that, they will also be drowned in the blood to be shed by Mrs. Gandhi's police.

Sir, I am also going to gay how ihe police, in their fascist terror and savagery, has been carrying on havoc throughout the itate of West Bengal. Sir, I h}ad been 1 J Alipurduar, because we had set up a Committee ol Inquiry. In Alipurduar, nen and women, in hundreds, cavne to us and gathered around us and hey put questions io us. They put his question to us: "What shall we 'Io? The CRP and the policemen come to us now and then and abuse filthji.y our mothers and wives and daugiiters in our presence, unprintable abuss abuses which send the blood of the people to their heads, but what can w do?" These are the ways in which) Ihe CRP men are moving about. T iev are moving about like hyenas; thi y are moving about like beasts in 1 undreds; they are moving about like so many hungry wolves. And the -;e hyenas and wolves are angrily killing the young people. Sir, do you knov the extent of cruelty to wh&ch they h ive gone? I have got the evidence of one Jayant Kumar and one Tapan I a-.ta, the two primary teachers.... (I iterrivptions). Please listen now. These are primary teachers. I kn >w there are some teachers in thof benches also. Sir, Jayant Kumar a id Tapan Datta were placed in the po ce lock-up in Malda. Do you know \ hat thiey did? The CRP spat on tie teachers. Tapan Datta said that Ihe spit was so heavy that he was drenched in the spit of the CRP. Do y > u not call it bestial?

Do you not call it cowardly? The man is in police lock-up, and you are spitting upon the man and you are drenching him in your spit! This is the way in which they have been proceeding . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please finish.

SHRI A. P. CHATTERJEE: I will take some ume. Sir, I can tell you also that in a place like Khtaribari P. S.—the Naxalite movement started from there, you knowwhere there are only four houses, the police came. One person called Letengu Urao was there when the police came. He was there with] a baby in his arms and a toddler by his side. He was trying to flee. The police shot him from the back. The man who was carrying a baby in his arms and a toddler by his side, was short in the back. Do you know what story the police gave out? They gave out that Charu Mazumdar, etc. had come there, and that there was a fight between thfem and the police; after the fight he crossed the river and disappeared in the forest behind. Sir, we have gone there. We fouVid that there is no river there, no stream there, not to speak of a 'nallah' even. As far as forests are concerned, there are only paddy fields. This is a false story.

Sir, there is another village in Sili-guri District. We went there and found that there are only thlree Jote-dars who had grabbed all the land there. When the peasants resisted, do you know what the police did? The police arrested them; they were 45. They arrested all ihe 45 persons and started a case for violation of Section 144 order under Section 188. But there was no Section 144 order in that village, called Khaprel in Siliguri District. This is the way in which the police are going on.

I can give instances after instances. But then, Sir, I will wind up. But before I wind up, I will say this that sadistic torture $_{\rm s}$ have become a habit with the police. The police and the

(Shvi A. P. Chatterjee.) CEP in West Bengal, when they take N away a person, always do a hat-trick. Do you know what a hat-trick means? Hat-trick means three victories in succession. When they catch hold of a man they beat him; when they throw him into the van, they beat him mercilessly; and when they throw him into the lock-up, again they beat him. This hat-trick they are doing there.

Sir, in Calcutta, for example, under the very nose of the Governor of West Bengal, who say_B that he is a person who has great faith in democracy, under his very nose, in Jora-bagan P.S., on a particular day in the morning there was a bomb explosion. One boy died. The police came to another place. The women-folk came out and they said. "What are you doing here? You have come here to our locality, but you have not gone to the locality from where the bomb was thrown?". And, because of this altercation do you know what happened? The CRP people, indecently dressed in 'janghias', beat them, looted ihe entire locality, broke open door after door and molested women. Sir, at another place 200 yards away from the place where this took place, they ransacked the house of one of the CPI-M member, Shri Harprasad Chatterjee. This is the way the police have been behaving.

Sir, the whole point is whether this police can be entrusted with any law-and-order duty. Sir, we went, for example, to the Governor o'f West Bengal and we represented all these things before him. And do vou know whlat the Governor of West Bengal said to us? The Governor of West Bengal told u_s that this was the first time he had come to know that the police were killing people. The police wer© killing jpeople at ipoint-blank range. The Governor told an untruth. After all, w'hat can we expect from a Governor when even the Prime Minister tells untruthful things. The Prime Minister in one of her letters to our members said that she did not

know that the inquiry into police firings had been stopped. Shie didn't know that? So also the Governor said that he did not know hat there was any police excess. But only a few days before, we went to the Governor and we told him that Ranjit Chakravarthy and his Chakravarthy were shot at brother Samir point-blank range by the Deputy Commissioner. North Shew Mangal Office_r Singhj was the in charge of that Police station. The father of these two persons killed represented to the Governor and in that representation he said how his sons had been killed. Do you know hiow those killed? Those boys were boy_s had been merely chatting on the ledge of the house. It was heavily raining on that day. There was no incident and Bibuti Chakravarty came in a van along with Shew Mangal Singh and another shot at Ranjit Thakur and Chakravarthy at point-blank range even though Ranjit Chakravarthy said that he was a Police Constable. After he was shot, he went up to a stair-case and took shelter inside a lavatory. The Thakur went up and dragged him down and killed him there after firing many shots. Samir Chakravarthy, the brother was also shot. Both of younger them were taken in a police van. Instead o'f taking them to a hospital they took them to the Ganga river side and in thie river side Sami_r Chakravarthy groaned and Ributi Chakravarthy, the beast as he is called out: 'That man is still speaking stop his voice'. The other shot? •were fired into his chest and These are tM Samir Chakravarthy died. cruel incidents and the evidence of their brother. Binay Chakravarthy is there. He was carried along with them and we have got the evidence of Binay Chakravarthy. this was told to the Governor but thie Governor, in spite of all that, told us that he did not know that the police had committed excesses. I do not know to what depths of falsehood a person can descend Is office so much to be prized? Is office of profit so much! to be valued above human values or

sense of human lignity? That is the question. I can ,;ive another instance. We have collected statistics of police murders and ace irding to that-I had even circulated it to some of my friends-45 persons have been killed by the Police at joint-blank range but then, our latest information is that the Police have killed between 60 and 65. My friend is asking about murders of police personnel. I have also heard some other Menbers, including Shri Bhupesh Gupta. The question of democracy is in the balance. What is democracy? Democracy means, if at all any one thin I, that there must not be fascist terror sm, there must not be police terrorism. Inter-party terrorism is one thing, ir ter-party violence is one thing but p)lice violence is another. If any person wants to put them on the sarre level I will say that willy-nilly h!e st oports police violence also. If you w; nt . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Both terrorisms are bad.

SHRI A. P. CHATTERJEE; That is not the way to put it. I wiH say this that if you say)oth are bad, you are equating them. But I say that these terrorisms are uto to be equated. Police terrorism is only one step from fascist terrorisn. And there is no difference between police terror and fascist terror. The whole question is this whelher ye u want fascism to go or not and whether you want democracy to surviv< or not. If you want fascism to go, then you must say that police terror mi st have to be stopped, and if police tei ror has to be slopped[^] then you will hiave to see that this police violence, which has been going on in West Bengal, which has been going on in the Greets of Calcutta, has to be stopped, and all parties, who have got any fa ith] in democracy, they must come out against that violence. As far as the Wo Acts are concerned, these two Acts are insult added to injury. After t ie 17th of March, 1970, when the Uniti d Front Government was dismissed by the Governor of

West Bengal, after Shri AJoy Mukherjee betrayed the electorate's verdict\u00e9 well, after that, between then and now, during these nine months, the police have killed 65 persons, have razed villages, have molested women, have beat up people in the lock-up killing them there, have committed all sorts of orgies. In view of those I am appealing to the democratic sentiments of the people here. Now, as far as this point is concerned, let us not put il on the same level with inter-party violence. Let us put it on another level altogether. This police violence has to be condemned, has to be decried, and further, if actually democracy has to survive in West Bengal, these two draconian Acts for which the Rsolution-j are being discussed in this House, these two Acts have also to be voted down, have to be struck down. I know that, as far as the political children of Shrimati Indira Gandhi are concerned, she has to give them th'e bogey-man in order to keep them under control.

SHRI SHEEL BHADRA YAJEE (Bihar): He is speaking nonsense.

SHRI A. P. CHATTERJEE: But I can say this; today they may not be With us, but I can tell you and tell them through you that the day is coming whjen sense will dawn upon them that what they are " tolerating today, this police terror, is the beginning of fascism in West Bengal_ and, for that matter, in India. If you want to do away with fascism, if you want to kill fascism, if you want to nip it in the bud, then all democratic-minded people must rise up against this police terror and against thlis police violence.

SHRIMATI PURABI MUKHO-PADHYAY: Mr. Vice-Chairman, Sir, I wanted to speak on these two Bills, on these two Resolutions o_n the Bills but I was not allowed on the ground that there was hardly any time at our disposal. Sir, may I point this out that, when this Vice-Chairman is not him-

[Shrimati Purabi Mukhopadhyay] self keeping to the time schedule, then we should also be allowed to speak? There should not be any plea of lack of time in our case, Sir. I want my name to be included.

SHRI N. G. GORAY (Maharashtra): Sir, I think this is the third or fourth time that we are discussing West Bengal in this august House. And every time we discuss the situation in West Bengal, one has to speak with a very heavy heart.

Sir, yesterday I listened with! very close attention to what my friend, Shrj Bhupesh Gupta, said. But after listening to his speech I was surprised when he said that these black laws should be repsaled. Sir, the whole case, as he put it, was so grim, so full of tragedy, that I did not know how his peroration, towards the end, asking for the withdrawal or repeal of these laws, squared up with what he had said before. Sir, he characterised these laws as black laws, both Shri Bhupesh Gupta and Shri Chitta Basu, did. They are really draconic, there is no doubt about it, but will they not give a little thought to the fact that these laws had to be enacted after a long time, after a great deal of patience, very reluctantly, when it was proved that the situation in Bengal did not improve? Sir. from one side it is being argued thlat so far as Bengal is concerned the police are indulging in excesses and from the other side it is argued that it is Naxalites and their friends who arp indulging in these ex. cesses. We who come from other States look to Bengal with dismay; we who always looked upon Bengal as the land of inspiration, the land of Vivekananda,, Paramahans, Tagore^ Chitta Ranjandas—and their names are legion-are surprised that for months together, for years together, this story of horror and murder is continuing. Sir, we are caught in a vicious circle, violence from one side, repression from the other. They say that the police is for extermination on the Naxalites but is it not a fact that the leader of thfe Naxalites has openly

asked ior the liquidation of all those who stand against him? On the one side it is liquidation; on the other it is extermination. Sir, I am really surprised to find my friend here denouncing ihe police but refusing to say even a single word of condemnation for the acts of violence, destruction and arson committed by some of his friends.

I have got this paper 'People Democracy' and this article here is written by Shri Basavapunnaiah, who is one of their topmost leaders. What is h&s characterisation of the Naxalites? Sir it is a long article but I will only quote one paragraph.

"A look at the latest phase of the socalled Naxalites...

He calls them so-called Naxalites.

"---- and their activities would convince every honest man and woman that all their tall talk of peasant guerilla war, agrarian revolution, people's war, etc. was a hoax. Bomb attack_s on schools, colleges, libraries, killing of students, youth, kisan and trade union workers of other political parties, the cadres of the CPM in particular, the assassination of policemen and civilian officials and organising individual murders on the bidding of some interested persons or parties h|ave become their routine activity."

This is the accusation levelled against the Naxalites by the leader of the CPM and here we witness the spectacle of the CPM spokesman in Parliament laying all the blame on the police and not saying a word about the Naxalites. I would again plead withi Mr. Bhupesh Gupta . . .

SHRI MAHAVIR TYAGI: They seem to be in league with each other.

SHRI N. G. GORAY: It is not a question of condemning this party or that party; the question is, we should go deep into the root of the matter and try to find out how this violence, how these murders, how this liquida-

193 Re repeal of Vest Bengal
(Prevention of
Violent Activities)

tion, how tMs t xtermination can stop. I am interested n that and I suppose the whole House is interested in that. That being the nain question I would like to ask Mr. Bhupesh Gupta also. Here is their paper, New Age. Here is a photograph si owing thousands of villagers with lathis, spears and swords in their hands marching in a procession to ta :e possession of land, Now, let Shri Bhupesh Gupta reflect for a moment. This was a morcha at the ridding of thle CPI. Now, these are he very things which the Naxalites are doing. The CPI is accusing the CPM of having generated violence and aL owed violence. All the three parties are doing it. The Marxists are irving to implement Marxism in their particular way. The result is that young people are dying. Women are being molested. Houses are being burnt down. The statues of our national le; ders are being destroyed. A good leal of talk was heard just now from >UT friend here about fascist violence ind the interparty or Marxist violence. but does it make any difference so far as the woman who is molested is con erned, so far as the young boy who is murdered is concerned? Whether she is molested by a fascist gang >r a Marxist gang, it makes no diffe ence. Whether the young boy is ir urdered by the police or by the followers of Charu Mazumdar, it does not nake any difference at all. Therefore, I would like to plead with these people. I am reminded of the Sanskrit SI 'ka:

बौद्धारो मत्सरग्रन्ताः प्रभवःस्मयद्विताः । ग्रबोधोपहताश्चान्ये जीर्णमंगे सभावितम् ॥

T someiimes de: pair of pleading with these people 1 ecause they will not .talk anything except their nostrums and shibboleths They never think of Bengal as a whole. They never think of this country or democracy. Thiey will never think beyond what their party has taugl t and what their plat-'forms have taught them. They must get rid of it. I would plead with them that democracj in India, though it is 1602 RS—7.

defective, gives enough protection to all those people who want to abide bylaw. Even if you want to capture power, it is possible to do so without resorting to arms. Just oee what has happened in East Bengal. Is it not really encouraging that, in spite of fifteen years of martial law, in one sweep the people have* brushed aside all those who wanted to lord it over them? You will see that 99 per cent of the people had voted. People went to vote. People believe in the power of the ballot box. It is possible for parties to come to power through the ballot box, but it is necessary to forget your nostrums and your theories which are completely outdated. I would, therefore, plead with my friend Mr. Bhupeshl Gupta, the Naxalites and Marxists to decide once and for all that it does not -matter who has committed violence. Violence is bad for our country. I do not want to take more of your time and I would certainly like Shrimati Purabi Mukhopadhyay to have some time. I have pleaded my case many times and I am tried of pleading, but I would certainly like these people to think over these things seriously and not indulge in mutual accusations. It is not going to help us in anyway. It is only going to take Bengal to ruination. In the whole country there is a spurt of industrial activity. There is a green revolution. Look at Punjab and Haryana and also look at Bengal. Is there not rise in prices, is there not unemployment, is there not labour unrest in other parts of the country? Why is it that in other parts of the country this sort of bloodshed does not take place? Only recently in my State all the Government employees were on strike for twelve days, three lakhs of them, but thers was not a single case of arson or murder or loot.

SHRI K. P. SUBRAMANIA MENON: What about the Shiv Sena?

SHRI N. G. GORAY: The Shiv Sena also did not succeed in doing it. Therefore, I am saying after all, it is

[Shri N. G. Goray] not only the duty of the Government or the police to maintain peace. It is the duty of the Opposition parties also to keep the temper and mood of non-violnce and peaceful agitation. If you do no. want to listen, if you do not want to agree, do not agree, but I am warning you that if this sort of tendency grows_ if this sort of movement grows, then it will not be for the good of any of us. You are inviting fascism in this country. That is my charge against you. What can the common people do? What can they do against the police? What can they do against your own armed people? They cannot do anything. Therefore, they would rather welcome a fascist Government than a State where nobody is feeling secure. Therefore, I would like urge upon these people-all of them are my friends, I have no doubt in my mind that they want political power; I do net blame them for that; all of us want. that. Whien the ballot box is ihere, when the democratic methods are open for us, why should we go in for this sort of violence unless we want to foist a dictatorship over this country? If you want a dictatorship, o'f course, you cannot get it, and I can assure you tHat if the Marxists are still dreaming of dictatorship of the proletariat or a

Therefore, I am saying please abon-don this. It is not going to take you to power. It is not going to improve the lot of Bengal. It is not going to enrich Bengal. It is not going to enrich Bengal. It is not going to save the cause of democracy. Please abandon this. I will suggest to them a six mains' truce. Please ask your followers to adopt democratic meth'iods to take to peaceful methods for six months. You assure the whole country that there will be no violence from your side, no murders from your side, no destruction, no demolition. If you do that, le* the Government also assure that if these things do not happen, if all partie.; pledge themselves to peaceful methods, there will be no

single party, they can get it over our dead

bodies, and not so long at? ^e are alive.

repression from the Government side. Let u_s give ourselves six months or four months of truce and then you will see th(at the face of Bengal changes. I want to see the face of Bengal change.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There is much io think about in what Mr. Goray has said. We are all concerned about it. Mr. Rajnarain.

SHRI BHUPESH GUPTA: Sir, I rise on a point of order. When we said about the police, you did not seem to be concerned about it. It is not good for the Ghjair to express concern partially. What Mr. Goray has said we take it very -seriously beause he is one of our very respected leaders. But I also represent a party. When I pointed out to the murders committed by policemen by giving facts and figures—that was not an abstract appeal; we had given you facts and figures, names, number, and so on— at that time you did not say we feel concerned.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Rajnarain.

SHRI A. P. CHATTERJEE: Sir, on a point of order. Wtten the debate is going on and on such a subject as this_ with great respect to the Chair, I must say that the Chair should not show its partiality for a particular party or particular cause. We also put forth our point of view and said that the police violence and police murder._s of young men are more terrible than inter-party violence. You did not say anything at that time. You should have opened your mouth then. Why do you now open your mouth to support somethSng which goes against our cause?

(7?Ttemtption)

SHRI MAHAVIR TYAGI: All that he said was how to establish peace and maintain democracy. It is on account

Violent Activities)

of those slogan: that the Chair supported it. The whole House agrees with it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KI AN): Mr. Rajnarain.

SHRI BHUPE3H GUPTA; You cannot buy peace n Bengal by shooting down people.

(Interruption)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, please. It was the turn >f a Congress Member, but Mr. Rajnaiain has requested me that he has to g) to court for evidence. So, I have exercised my discretion and I have given tt'2 chance to Mr. Rajnarain.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, मैं सर्व प्रथम यह निवेदन कर दूं कि श्रापने अपने मुखारविन्द ने श्री गोरे की तकरीर की, जो तारीफ की वह श्रापके लिये उचित नहीं थी ।

SHRI MAHTOSH PURKAYAS-THA: Why nc?

श्री राजनार पण: ग्रव में ग्रपना भाषण गृरू करता हूं। श्री एन० जी० गोरे साहब, श्री ए० पी० चटर्जा साहब ग्रीर इसके पूर्व कुछ सम्मानित सदस्यों को सुनने के बाद में इस नतीजे पर पहुंचा है कि वस्तुस्थिति का सच्चा दिग्दर्णन होगा या नहीं, यह समझ में नहीं ग्राता, एक ग्लोक मैं बराबर कहा करता हूं। चाहे काव्य पूर्ण संस्कृत में हो या बोलने में सारी कलाओं का समानण हो जाय, ग्रच्छी ग्रंग्रेजी लच्छेदार कोई बाल जाय, मगर यदि उसमें लोक स्थिति का यच्चा निरूपण नहीं होता, तो ऐसे वक्ता को मूखें का चक्रवर्ती राजा ही कहना चाहिए।

श्रीमन्, मैं यह कहना चाहता हूं कि ग्राज यहां पर विषय क्या है । पश्चिमी बंगाल में जो श्रीमती इन्दिरा गांधी ने एक प्रकार से नजरबन्दी का कानून लागू कर दिया उस पर सदन इस सरकार के साथ है या नहीं यह विषय है सदन

के सामने । पश्चिमी बंगाल की सलाहकार ममिति में मैं भी हं, मगर ऐसे समय में पश्चिमी वंगाल की मलाहकार समिति ब्लायी जाती है, ऐसे ग्रानन-फ नन में बलायी जाती है कि उस की पहले से कोई सबना नहीं होती। मैं तो उस की किसी बैठक में जाही नहीं पाया। हो क्या रहा है पिक्सिमी बंगाल में ? अब मैं थोडी देर भ्रपने मित्र श्री ए० पी० चटर्जी से भ्रापके जस्यि बात करना चाहता हं । श्री ए० पी० चटर्जी की तारीफ करनी चाहिए: बयं कि श्री ए० पी० चटर्जी ने श्री भूषेण गुप्त की तरह ग्रपनी स्ट्रेटेजी को छिपाया नहीं। श्री ए० पी० चटर्जी जो हैं उसको उन्होंने साफ-साफ कह दिया, सही-सही कह दिया। श्री ए० पी० चटर्जी वायलेंस में, हिसात्मक प्रणाली में यकीन करते हैं स्त्रीर यह उन्होंने साफ-साफ कहा । यह उन्होंने नहीं कहा कि अहिंसा में विलीव करते हैं और हिसा करते हैं। वह साफ कहते हैं कि मैं डिक्टेटरशिप ग्रॉफ दि प्रोलीटेरियेट में यकीन करता है। वह कह रहे हैं तो मैं उनको तो समझ रहा हं लेकिन मैं श्री भूषेण गुप्त को समझने में ग्रसमर्थ रहा है। श्री भरेश गप्त माने इंडिविज्ञल नहीं, में यह जानना चाहता हूं आज इस सदन में ग्रापके द्वारा तमाम सम्मानित सदस्यों से कि जनतंत्र के माने क्या हैं ? क्या जनतंत्र की कोई परिभाषा है ? मैं यह जानना चाहता हं कि फासिज्म अधिनायकणाही के मायने क्या हैं? क्या ग्रधिनायक की कोई परिभाषा है ? मैं यह जानना चाहता हं कि राइट रिएक्शन क्या है ? क्या इसकी कोई परिभाषा है ? मैं यह जानना चाहता हं कि लेफ्ट रिएणन क्या है ? क्या इसकी कोई परिभाषा है ? मैं यह कहना चाहता हं कि ग्रनावश्यक वेमतलव ग्रीर निरर्थक भट्दों का प्रयोग कर के इस देश की राजनीति में बबंडर खड़ा किया जारहा है ग्रीर इसमें श्राज हमारे सी० पी० ग्राई० के लोग बडे माहिर हैं; क्योंकि उनके पास साधन हैं। उन का मंदिर मास्को में है। उनका खंटा गड़ा है श्रीर जो सही बात हम लोग कहते हैं, वह भी ग्रपनी जगह से ग्रागे नहीं बढ़ पाती है। मैं इस वात को समझता हं कि निर्वल सत्य प्रवल ग्रमत्य

200

[श्रो राजनारायण]

के सामने कभी-कभी झक जाता है। हमारा मत्य है मगर निर्वल है, भूपेश गुप्त का ग्रसत्य है, मगर उसमें श्रामुरी ताकत है, इसलिए हमारा सत्य उन के ग्राम्री ताकत के ग्रसत्य के सामने कभी-कभी वैचारा परेशान हो जाता है। हमारे मित्र श्री ए० पी० चटर्जी साहब चले गये। मैं उनसे पुछता कि चीन का माम्रो हमारा माग्रो चीन का नेता हमारा नेता, क्या यह नारा लगाना ध्रपने देश के नागरिक के लिए कोई शोभा की बात है ? और यदि पश्चिम वंगाल की हर दीवार में लिखा हो--चीन का मायो हमारा मायो चीन का चेयरमेन हमारा चेयरमैन--तो क्या श्री ए० पी० चटर्जी इस बात को भी कह सकते हैं कि भारत का गिरि. चीन का गिरि, भारत का राष्ट्रपति, चीन का राष्ट्रपति । यह कहने के लिये वह तैयार हैं मैं जानना चाहता हं ग्रपने सी० पी० ग्राई० एम० के भाइयों से ।

[Mr. Deputy Chairman in the Chair]

श्रीमन, मैं यह पूछ रहा था कि चीन का माग्रो हमारा माग्रो, चीन का चेयरमैन हमारा चेयरमैन जो लोग कहते हैं क्या वह लोग यह कह सकते हैं कि भारत का प्रेसिडेंट भारत का गिरि. चीन का प्रेसिडेंट चीन का गिरि । ग्रगर वह यह कहने के लिये तैयार नहीं हैं. तो भारतीय राष्ट्र के प्रति वह बफादार हैं या नहीं । मैं ऐसे तत्वों से, ऐसे लोगों से बहत ही सफाई के साथ पूछना चाहता है कि जो चीन के माग्रो को ग्रौर चीन के प्रेसिडेंट को भारत का प्रेसिडेंट मानते हैं और तमाम पश्चिम बंगाल की दीवारों पर लिखते या लिखवाते हैं, क्या वे लोग भारतीय राष्ट्र के प्रति वफादार हैं. ग्रगर हैं तो दूसरी बात है ग्रौर नहीं हैं तो फिर क्या उनके लिये व्यवहार हो, क्या कानुन उनके माथ इस्तेमाल किया जाय. इस प्रकृत पर भी गम्भीरता के साथ विचार किया जाय । ऐसा नहीं है । मैं ग्रापको सही बात बता दूं। वह धागे बताऊंगा ग्राखिर

श्रव अगर कोई पार्टी डेमोक्रेसी में यकीन चाहते हैं, जनतंत्र में यकीन करती है, तो हथियार- तंत्र में नहीं जायगी। जनतंत्र में विश्वास रखने वाली पार्टी हथियारतंत्र में जा ही नहीं सकती। तो मैं यह जानना चाहता हूं कि क्या सी० पी० ग्राई० भारतीय कम्युनिस्ट पार्टी ग्राज हथियारतंत्र में नहीं जा रही है।

श्री भूषेज्ञ गुष्तः हम तो हथियार जानते नहीं, हमारा तो हाथतंत्र होता है ।

श्री राजनारायण : यह हमारे मित्र हैं, मैं इनकी बड़ी इज्जत करता हं, क्योंकि यह मैं चाहता हं कि यह हमारे साथ आये, इनकी वृद्धि में जो ग्रभी एक जाला है वह कटे, मैं यह इनको निवेदन करता हं, इनकी आरग-मिन्नत करता हं ग्रीर इसलिये इनको बताना चाहता हं कि जो जनता हाथ के वोटों से भारतीय कम्यनिस्ट पार्टी को ताकत नहीं दे सकती, बह जनता हथियार कैसे चला सकती है। वह जनता हथियार नहीं चला मकती। इसलिये हथियारतंत्र में ग्राज भारत में जो यकीन करेगा वह फासिस्ट होगा, वह डिक्टेंटर होगा, वह एनाकिस्ट होगा । मझे मालम नहीं कि मार्क्स-वाद को इन्होंने कैसे पढ़ा है। हम चाहते हैं कि वह हमारे साथ जेल में चलते तो हम इनकी माक्संबाद को पढाते । माक्संबाद है क्या ? माक्सं ग्रौर वकानिन की यही लड़ाई थी। लडाई क्या थी ? मार्क्स कहा करता था कि हमारे एक्शन के पीछे मास-सपोर्ट चाहिये, हमारे एक्शन के वीछे ग्रगर जन-ममर्थन नहीं है. जनता नहीं हैं, तो वह चन्द मुठ्ठी भर लोगों का काम हो जायगा और चन्द मुट्ठी भर लोगों के हाथ में ताकत आ जायगी तो वह समाजवाद नहीं होगा, जन-राज्य नहीं होगा, वह चन्द मुटठी भर लोगों का राज्य होगा। जैसा कि ग्रच्छी तरह से हम लोग जान रहे हैं कि चाज रूस का ढांचा डिक्टेटरशिप ग्रॉफ दि प्रोलेटेरियट फार दि प्रोलेटैरियट ग्रांन दि प्रोलेटेरियट है. वह कहते हैं--प्रोलेटेरियट का डिक्टेटरशिप प्रो-लेटेरियट के लिये प्रोलेटेरियट पर--यह सब क्या नारा है ? क्या यह केवल शब्द हैं, शब्द का जाल-बट्टा है ? इसलिये बहत ही सफाई के साथ ब्राज भारतीय कम्यनिस्ट पार्टी को

202

द्विया की बदल्ती हुई राजनीति में अपने मस्तिष्क के ग्रन्टर मौलिक परिवर्तन करना होगा, मौलिक परेवर्तन लाना होगा। ग्राज ग्रगर भारतीय कम्यनिस्ट पार्टी सोचती है कि केवल इन्दिरः सरकार की चाटकारिता ही समाजवाद है तो मैं इनसे निवेदन करूंगा कि ऐसी बात नहीं है।

श्रीमन, फिल्मी मैं यह पूछना चाहता हं कि श्राज वह शित, ग्राज वह नाकत, जो कि ग्रपनी राष्ट्रीय सीमाधों के प्रति ईमानदार नहीं है, जो अपने रा'ट के प्रति भक्ति नहीं रखती है, जो ग्रपनी राष्ट्रीयता की भावना से ग्रोत-प्रोत नहीं है, वह रिएक्शनरी है या नहीं है। यह प्रश्न मैं श्री बन्द्र शेखर के लिये. मोहन धारिया के लिये छोड़े देता हूं ग्रीर श्री कृष्ण-कान्त के लिये जो कि बी० एच० य० के प्रोडक्ट हैं, उनके लिये छंड़े देता हूं । ग्रगर वह वी० एच० यु० का प्रोडक्टन होते,तो हम दूसरा व्यवहार करते

विपक्ष के नेता (श्री इयामनःदन **फिश्र)**: तो वह ग्राप के वाल-संगी हैं।

श्री राजनारायण: ग्रव तक भारतीय स्वातंत्रय संग्राम ने जो सीख दी थी, उसको भला कर हम थागे बढ़ेंगे या उससे अनुभव लेकर, ज्ञान लेवर, ग्रागे ग्रपने रास्ते को सुधारेंगे? यह कभी कभी लोग हमको लेक्चर देने लगते हैं तो मुझे परेशानी श्राने लगती है। इस लये घाज, वंगाल की स्थिति क्या है, मैं उसके ऊपर थोड़ी सी रोशनी डालंगा ।

श्राज बंगाल में क्षेत्रीयता है, ग्राज बंगाल में साम्प्रदायिकत**ः का वातावरण है, एक** युनियन के लोग दूसरी युनियन पर कब्जा करने के लिए जारी मर्यादाश्रों को तोड़ने जाते हैं ग्रीर उसमें हत्या, ग्राग लगाना, कत्ल करना. महिलाग्री को लटना, घर का सामान जलाना, ये सब शामिल हैं। हमारे मित्र ए० पी० चटर्जी ग्रभी चले गए, मैं उनसे जानना चाहता था कि क्या वह सत्य नहीं है कि ग्रभी-ग्रभी करनारी कोलियरी में 4 एस० एस० पी० के लोग मारे गए। वाकायदा हमारी रपट है । उसमें 2 बड़े नेता सी० पी० स्राई० (एम) के दिखाये गये हैं, मगर सी० पी० ग्राई० (एम)के वह नेता ग्रभी तक गिरफ्तार नहीं किए गए हैं। स्रगर हमारे किसी साथी का नाम सी० पी० अर्डि० (एम) लिखा दें तो उनकी गिरफ्तारी फौरन हो जाती है। मगर उनकी गिरफ्तारी नहीं हुई है, यह स्थिति है। स्रभी जलपाईगृड़ी में मैं गया हम्राथा। जलपाईगडी से मैं सीधा ग्रारहा हं, वहां हमारे दो ग्रादिमयों को कत्ल कर दिया, कत्ल करने वाले सी० पी० ग्राई० (एम) के लोग बताए जाते हैं, मैं सी० पी० ग्राई० (एम) के लोगों से मोहब्बत करना चाहता हं, क्योंकि वह इन्दिर के जाल को अब समझ गए हैं, पहले नहीं समझेथे। श्रव वह इन्दिरा जी का जाल-बट्टा, इन्दिरा का मायाजाल को तैयार हो गए हैं श्रीर हमारी राजनीतिक की दिशाकी लाइन में ग्रा गए हैं। मैं उनसे पूछना चाहता हं, जब हम उनको नजदीक लावें तो हमारे पेट पर छरा, खंजर भोंक दें तो ऐसा कितने दिन चलेगा, इसको गम्भीरता से सोचें। मैं श्राज सी० पी० एम० के लोग, जो इस सदन में हैं, उनसे विनम्रता के साथ निवेदन करूंगा कि हमारी भावनास्रों को समझें, अपने नेताओं को जाकर बताएं किसी० पी० स्राई० एम० को हम साथ लेना चाहते हैं

श्री उपसभापति : जो ग्राना नही चाहते हैं उनको साथ क्यों लाना हैं। उनको साथ लेना चाहते हैं ग्रीर वह ग्रापके साथ ग्राना नहीं चाहते हैं।

श्री राजनारायण : क्योंकि हमारी राजनैतिक दिशा की लाइन में ग्राज वह खड़े हैं, इसलिये वह गम्भीरता के साथ जो उनके कर्म हो रहे हैं, सोचें ग्रौर पश्चिमी वंगाल की स्थिति में मैं उनमे कहना चाहता हं, हम राजनीति में बेईमानी नहीं चाहते हैं, हम हर जगह ईमानदारी चाहते हैं और राजनीति तो शद्ध ईमान की चीज [श्री राजनात्तायण]

है। मैं राजनीति को ग्रयना धर्म मानता हूं, यह राजनीति में वेईमानी की जगह मानें तो वह राजनीति नहीं।

मगर क्यामैं श्रीभ्रेजगुष्त से यद्ध सकता हं उनके साथ मोहब्बत है. इमलिए उनका नाम जवान पर ह्या जाता है--या सी० पी० ग्राई० से पूछ सक ाहं कि क्या ग्राज बंगला देशों में वंगाली ग्रार गैर-बंगला वंगाली का झगड़ा बड़े पैमाने पर नहीं खड़ा कर दिया गया है ? उसका परिमार्जन क्या होगा ? ज्यों-ज्यों राष्ट्रीयता की भावना जाएगी, त्यों-त्यों क्षेत्रीयता की भावना प्रवल होगी ग्रार यह हो रहा है। ग्रगर यह मानव हैं तो ग्रापके जरिए उनसे कहना चाहंगा कि अब बंगाली **ग्रौर गैर-वंगाली का विभेद पश्चिमी वंगाल में** खत्म होना चाहिए, वहां राष्ट्रीयता की भावना होनी चाहिए। क्या ग्राज पश्चिमी वंगाल में श्रींमन् हिन्दु श्रीर मस्लिम की भावना नहीं बढ़ायी जा रही है ? ग्रांज में कहना चाहता हं, बहुत सफाई के साथ, यह हमारी श्रीमती पूरवी मुखर्जी साहिवा बहुत जोर से बोलेंगी, कि इन्दिरा कांग्रेस ग्राज पश्चिमी बंगाल में हिन्दू ग्रीर मुसलमान का अगड़ा उकसा रही हैं ग्रीर उसे वडे पैमाने पर उकसा रहे हैं ताकि चुनाव के दरमियान ऐसी स्थिति ग्रा जाय, जिससे वहां पर हिन्दू मस्लिम संघर्ष हो जाय, जिसके द्वारा वे सारी ताकत ग्रपने हाथ में ले लें ग्रीर फिर इस तरह से फःसिस्ट तरीका श्रक्तियार कर लें। जब मैं यहां पर यह बात कहता हं तो मैं श्री चटर्जी की बात का समर्थन करता है कि पुलिस वहां पर ग्रत्याचार कर रही है। पुलिस ने हमारे दो साथियों को चलकग्राम में मार दिया भ्रौर दो ब्रादिमयों को उठा कर ले गई। जो लोग पुलिस की चंगल से भाग कर म्राये थे,वे हमें जलपाईगुड़ी में मिले थे। उन्होंने बतलाया कि हम किस तरह से पूलिस की चंगल से भागकर ग्राये। श्री चटर्जीने ग्रपनी यहां पर एक नई थ्योरी बतलाई। उन्होंने यह कह दिया श्रीमन्, जरा ग्राप मुनिये ।

श्री उपसभापति : समय काफी हो गया

है। आपको 15 मिनट दिये गये थे श्रीर श्रव 20 मिनट हो गये हैं।

श्री राजनारायण : हमने समय के संबंध में किसी से बादा नहीं किया था। तो मैं यह कह रहा था कि उनकी अजीव थ्योरी है कि पार्टी के ब्रान्तरिक संघर्ष में गोली चलाई जा सकती है। पुलिस को गोली ग्रौर पार्टी के श्रान्तरिक संघर्ष की गोली में फर्क है । पुलिस द्वारा जान लेना और पार्टी के भ्रान्तरिक संघर्ष में जान लेना हम दोनों में फर्क है। उनके कहने के मताविक चटर्जी साहब समर्थन कर रहे हैं कि पार्टी के संघर्ष में ग्रगर उनके लोग हमारे लंगों की जान ले लें तो यह गलत चीज नहीं है। मैं जनतन्त्री प्रेमियों से कहना चाहता हंकि देश में जो राजनीतिक दल श्रान्तरिक जनतन्त्र को सुखाते हैं, तो राष्ट्र के अन्दर जो जनतन्त्री प्रशासन है, वह सुख जाता है । जो दल ग्रपने दल के ग्रन्दर जिस इंग की बात को ग्रस्तियार करेगा, ग्रगर उसके हाथ में शासन की बागडोर आयेगी तो वह वही तरीका वहां पर चलायेगा । जो दल पार्टी के म्रान्दर हिंसा को बढ़ावा देती है, वह ग्रवश्य शासन हाथ में ग्राने पर हिंसा को बढ़ावा देगी । इसलिए मैं चटर्जी साहब से कहना चाहती हं कि वे सफाई के साथ ग्रपने दिमाग को साफ रखें। ग्रगर वे दल के ग्रन्दर हिंसा को बढ़ावा देते हैं, तो उनके दल में हिसात्मक तत्व रहेगा ग्रीर उनका ढांचा ग्रीर सगंठन भी हिसात्मक होगा ग्रीर जब उनके हाथ में ताकत आयेगी तो तब वे हिंसा-त्मक प्रवृत्ति को बढ़ावा देंगे । यह एउ सैद्धा-न्तिक प्रश्न है ग्रीर में भारतीय अपनिस्ट पार्टी से कहना चाहता है कि ग्रगर उनका दामन साफ है. तो वे इस बात का एलान करें कि हमें हिंसा पर कोई विश्वास नहीं है ग्रीर ऋपने मकसद को हांसिल करने के लिए उनका दामन पाक होगा ग्रौर वे हिंसा की प्रवृत्ति को बढ़ावा नहीं देंगे। क्या ग्राज इस बात को सी० पी० म्राई० मानती है, क्या म्राज इस बात को सी० पी० एम० मानती है ग्रीर क्या ग्राज इस बात को इन्दिरा कांग्रेस मानती है या नहीं। द्याज इस मोर्चे में तीन पार्टियां हैं, एक सी०

पी० ग्राई० दुसरी सी० पी० एम० ग्रीर तीसरी इन्द्रिश कांग्रेस ।

मैं ग्रपने मिल श्री चन्द्र शेखर से पूछना चाहता हं कि ग्राज इस देश में साम्प्रदायिकता की भावना को किस तरह से बढाया जा रहा है। श्रीमन, 12 दिसम्बर को यहां पर एक साम्प्र-दायिक विरोधी ग्रधिवेशन हम्रा था, जिसमें इदिश गांधी गई था। जब वे गई थी तो वहां पर जो चेयरमैन हैं, वे क्या बोलते हैं जरा इसको सुनिये । "ंन्दिरा जी वह करिश्मा है कि इनके छ जाने में बढ़ें भी जवान हो जाते हैं. उनमें जोश श्रीर ःमंग श्रा जाता है।" इस तरह का वहां पर भाषण हम्रा । वहां पर साम्प्रदायिकता कं दूर करने के लिए कोई सूजाव नहीं दिये गये, साम्प्रदायिकता के संबंध में कोई बात नहीं वही गई। वहां पर जितने भी भाषण हुए उनमें अधान मती के ही गुणगान गाये गये ।

श्री उपसभापति : राजनारायण जी इसका यहां पर कोई संबंध नहीं है।

श्री राजनारायण : मैं यह कहना चाहता हं कि जिस तरह की हालत बंगाल में हो रही है, वही हालत ग्रन्ट दल्ली में भी होने जा रही है। ग्रगर स्थिति को सम्भाला नहीं गया तो पश्चिमी बंगाल को स्थिति दिल्ली में भी ग्रा जायेगी।

वहां पर जो नायण दिये गये, उनमें कहा गया कि इन्दिरा ों को जिन्दगी हमारे लिए एक पैनाम है, जिंग लेकर हम अपनी जिन्दगो स्वार सकते हैं।

यही स्त्रर दूररे वनता श्रोमतो सभग्र जोशं का था । उन्होंने अपनी आर्थिक कठिनाइयां बतात हुए, सरकार से कुछ सहायता का संका किया। राधारमण जी को टिपाणी का समर्थन करने हुए उन्होंने कहा कि यह सहों है कि इन्धिरा जी का स्वर्श पाने से बढ़ भी जहान हो जाते हैं। पर ऐसी जवानी ने हो कि बचनना थ्रा जाय । द्यगले चुनाव में कांग्रेस को जिताने का श्राश्वासन उन्होंने दिया और साम्प्रदायिकता पर कोई

चर्चा गही को । इस तरह से वहां पर दिल्ली की जनता से बीट पाने के लिए इन्दिस के गुगगान गाये समे ब्रोट इएएरे 9 ब्राहमियों को गिरफ्तार किया गया ।

Order Act 1970

MR. DEPUTY CHAIRMAN: I have called Dr. Talwar.

श्री राजनारायण : श्रोमत. देखिए, हम एक मिनट के खत्म कर रह हैं।

श्री उपसभापति : बाय बंगाल के इरे में बोल रहे थे, श्रव 25 मिनट हो गए।

श्री रःजनारांयण । हम वनाना चाहते है कि ग्रगर बंताल को स्थिति हमारे भाई भूषेश गात सम्मालना चाहते हैं, श्रमर बंगाल को स्थिति जनसंघ स्थतंत्र पार्टी के लोग सम्भालना चाहते हैं. ग्रगर बंगाल की स्थिति ए० पी० चटर्जी सम्भालना चाहते हैं, खार वंगाल को स्थिति श्री एस० एन० मिश्र सन्भाजना चारते हैं. तो जो भाग में बना रहा हं उस मार्ग का <mark>अवलम्बन</mark> करें आर वह सार्ग है पहले थोगाने इत्यिस नेहरू गार्था की हटाना । (Interruption).

DEPUTY CHAIRMAN: I have called Dr. Talwar. Please sit down.

श्री राजनारायणः प्रोहेसर*ि*नय कुमार, राजकुमार जैन, उमाशंकर . . .

श्री उपसभावति : ग्रापने बहुत समय ले लिया है, अब ग्राप बैठ जाइए।

श्री राजनारायण : काप एक मिनट दोजिए, बीच में मत बोलिए।

श्री उपसभापति : श्राप घडी देख कर एक मिनट में बैठ जाइए।

श्री राजनारायण : हमारे इन 9 विद्याधियों ने इन्दिरा से पूछा कि इन्दिरा जी ज्ञाप साम्प्रदाविकता विरोधी सम्मेलन कर रही हैं. लेकिन यहां तो आपकी कांग्रेस पार्टी का गणगान हो रहा है, बदा यह साम्प्र-दायिकता विरोधी प्रोग्राम है ? वपरगट कांग्रेमी ग्रीर कुछ दलाल उनके ऊपर ट्ट पडे. उन 9 लोगों को ले जाकर जेल में बन्द कर दिया, दो दिन तक जैल में रखा श्रीर [श्रो राजनारायण]

फिर छोड दिया। अपने को ऋान्तिकारी कहता है, वह शिश भूषण चढ़ बैठा विनय कुमार के उत्पर । मैं कहनाचाहता हूं कि अपर इन्दिरा गांधी, होम मिनिन्टर इस तरह नक्सेलाइट प्रवृत्ति चलाएगो तो उनको जवाब देना हम शरू करेंगे। जब जवाब मिलना शरू हो जाएगा तो मामला जान्त हो जाएगा।

SHRI SYED HUSSAIN (Jammu and Kashmir): Shri Sashi Bhushan is not present

श्रो राज (Interruption) लिए मैं कहना चाहता हं कि हम लोग सन 42 के हैं, सन 42 में हमने पिस्तील भी चलाई है, हमने भी पटाक फेंके हैं। मैं इन्दिरा जी से कहना चाहता हं कि उनकी उपस्थित में 9 छात्र पोट दिए गए, पुलिस उनको जेल ले गई, उनको शर्म नहीं ग्राई, उठ कर कहतीं कि हमारे सामने उनके ऊपर मार न पड़े। जब यह प्रवृत्ति है, जब ऐसा प्रधान मंत्री ह जिसके कि हाथ में पश्चिमी बंगाल है तो पश्चिमी बंगाल में ग्राग लग रही है। उस ग्राग को बझाना है तो इन्दिरा को जल्दों से जल्दी हटाओ और भारतीय कम्युनिस्ट पार्टी को ठीक करो; क्योंकि उनका क्षम विलक्ल उल्टा हो गया है।

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Mr. Deputy Chairman, Shri A. P. Chatterjee has given many instances and many other hon. Members on the other side have done the same. But Shri Chatterjee has given many more. Sir, the CPMs ex-Home Minister of West Bengal is under the protection of the police . . .

श्री राजनारायण : ग्रान ए व्याइंट याफ यार्डर । मैं जा रहा है, मैं यह जानना चाहता हं कि रेडियो के सम्बन्ध में कब स्टेटमेंट होगा। चेयरमैन यह कह चके हैं . . .

भी उपसभापति : ग्राप दस दिन बाहर रहे और शब आप पूछ रहे हैं।

श्री इयामनन्दन निश्न : कल से हम भी कह रहे हैं।

DR. (MRS.) MANGLADEVI TAL-I am not yielding

श्री उपसभापति : ग्राप हाउस में नहीं बाएंगे और फिर कहेंगे कि हमारी प्रेजेंस में की जिए, आप नहीं आये।

श्री राजनारायण : हम भ्राज भ्राए हैं, आपके द्वारा सूचना देते हैं कि कल अगर रेडियो के सम्बन्ध में सकाई ही हुई तो शायद कल ग्राप सदन की कार्यवाही नहीं चला पाएंगे ।

DR. (MRS.) MANGLADEVI TAL-WAR: It is a very bad precedent ir* this House. . .

श्री उपसभापति : ग्राप कुछ भी कहें, कल तो गवर्नमेंट चिजनेस नहीं होगी, कल तो प्राइवेट मेम्बर्स डे है, नहीं चलने दें तो नहीं चलने दीजिए।

श्री इयामनःदन मिश्र : मिनिस्टर को जवाय तो देना है।

MR. DEPUTY CHAIRMAN: He has come today and is raising it.

श्री राजनारायण : ग्रापकी ग्रीख में रोशनी नहीं है तो हम क्या करें। मैं कल से ग्राया हम्रा हं।

DR. (MRS.) MANGLADEVI TAL-WAR: It is a very bad precedent to be set up in this House to interrupt the speaker who usually hears with patience and with respect all the hon.

Members on the other side.

4 p M

Sir, I was saying that Mr. Chatterjee has given instances and that Shri Jyoti Basu, the ex-Home Minister of West Bengal, is under police protection. There are so many other leaders, Sir, who also owe their lives and their safety to the protection of the police. Sir, the police excesses might have been there in some cases. Well, we are not there to verify what

is said on the floor of the House unless it is substantiated and there is some kind of evidence. However, they may be correct; but to condemn the police fone as a whole and to condemn the very people who are responsible fo; law and order, the people to whon we owe our lives and safety and property, is, I do not think, good for any] arty, Sir. If you only demoralise the police, they will not be able to do t leir duty and they will always be sha cy in doing their proper duty.

Sir, with the e words, I refer to the two Acts that :iave been brought before this Housf I do think, Sir, that the Governmei t has been forced, has been compellec, to bring these two Acts. They ar 1 harsh Acts, there is no doubt ab ut it. They are Acts which no Gov srnment would be happy to bring forward for their own people. But sometimes such radical measur s have to be adopted. Sir, medically, when a limb or any part of the boly is gangrenous, it is dangerous to t le life or body of the person and thet that limb is amputated, a radical operation is done. Similarly, Sir, in -he administrative setup, Administra ion also, when conditions get beyond control should take such radical measures, do such radical operations. As for these two Acts, they are justified. Sir, If you give them power, il is not the policemen who have got the power, it is the administrative set-up, the District Magistrate and then the other officers who are on dut.*, who know all about the people, wlo know the activities of the different parties, who also have got the power. How radical those are have been graphically described by the hon. Mem! ers and I do not want to go into dete:1s.

Sir, therefore I think that the Government is juslifled in bringing these two Acts. Another point I would like to make before the House and it is the Naxalite menace or this menace of violence. It is not only confined to We t Bengal although in West Bengal it had its origin. But it

is spreading very rapidly to the other parts of the country. Sir, I will try just to draw your attention to today's "Hindustan Times". It has published a very alarming item, "The Naxalites kill the constable near Kapurthala to free colleagues" and read the lust few lines of it, Sir. "A constable was killed and another seriously injured when some persons, believed to be Naxalites, opened fire to secure the release of an alleged Naxalite being taken by the two constables on G.T. Road near Kapurthala yesterday."

Sir, the two constables were taking the Naxalite in a passenger bus to Kapurthala from Amritsar for inter, rogation.

SHRIMATI PURABI MUKHOPA-DHYAY: These two Acts relate to West Bengal.

DR. (MRS.) MANGLADEVI TAL-WAR: But I am just saying that the Naxalites are spreading everywhere.

I am saying just this that the Naxalites are spreading everywhere. In West Bengal, their activities are intensive. So it is necessary to deal with them very intensively rather than allow the whole of this type of violence to spread in the whole of India.

Sir, I know that there are *some* young people—probably from important colleges from this city—who have gone and written letters to their parents saying that they should not try to follow them or should not try to trace them. There are hundreds of people who are going in such a way also from other parts of the country. Therefore, it is not just a question which is confined to West Bengal alone, and, therefore, to dealt with this type of violence is most essential for the Government.

Mr. Chatterjee and others have said that it is the police who has committed atrocities, committed excesses, committed murders and all types of heinous crimes. But I will just refer to a paper "Hindustan Standard" of

[Dr. (Mrs.) Mangladevi Talwar.]

Calcutta, dated 3rd December, 1970, where it is stated:

"Naxalite violence in Calcutta on Wednesday claimed three more lives. In the morning, two men were killed in the Entally area where an attempt on the life of a police officer..."

I just want to bring to your notice that attacks on the lives of policemen are being made every day and everywhere by thes_e Naxalities. It says:

". . .an attempt on the life of a police officer ended in failure, when resistance came from the local people. . . "

I am glad to say that local people are also becoming conscious and they are resisting these Naxalites in protecting the law-abiding citizens and the police. These young people came to their rescue at Tollygunge. It goes

"At Tollygunge a student supporter of the CPI(M) was stabbed to death. At the Entalley incident, one of the victims was Amulya Bhacha, aged 40 years, a carpenter at the locality, while the other was an unidentified Naxalite, about 20 years old. . "

MR. DEPUTY CHAIRMAN; Please conclude.

SHRI KALYAN ROY: It is very unfair. You allowed Mr. Rajnarain to go to the Supreme Court. He took nearly 40 minutes. . .

MR. DEPUTY CHAIRMAN: Only 23 minutes, not 40.

DR. (MRS.) MANGLADEVI TALWAR: He was an unidentified man of 20 years. Again I quote:

"The police officer, Mr. Amar Gupta (35) of the Detective Department, escaped with knife wounds, but had to vmdergo an operation at Medical College hospital. Before collapsing, he managed to fire three shots from his .38 revo-

lver, killing on the spot the unidentified young man who had stabbed Mr. Bhacha fatally in the stomach".

Sir, the thing is that really these Naxalite, also with other unsocial elements, must be there, and they are now after the police. The'y are killing the police personnel. They are killing constables on duty. They are killing police officers and other officers. Sir, we all know the tragic incidents.

There is one thing more which has been referred to that some 15 young persons have gone from Rajasthan and other places. Of course in Bengal the posters of Mao's pictures are displayed in the distant parts of the countryside. Also the statues of local leaders, leaders of national impor-\ tance, etc. are being disfigures and Gandhiji's literature are being burnt. It is not so superficial. It is very deeprooted. J agree that the case of it is not altogether political. It was instituted mostly in the beginning, by foreign powers and perhaps they still give aid in arms and money and these people must be getting even now from some of the neighbouring countries but they want to destroy the very culture of our land which he hold so valuable. They do not want us to have our culture or education. I will give some figures. Over 1600 incidents of a violent nature have come to the notice of the public in the last few months. Hundreds of people have lost their lives and as many as 45 members of the Police have heen killed. Thousands of them have been wounded. This difficult and dangerous situation in Bengal has deeper maladies. Tt is economic no doubt. There are the landless people and there are the unemployed neople in very large numbers. The neople coming from East Pakistan have add^d to the difficulties of West Bengal. One thing more I want to s*v. Calcutta city'is in a very had shane. The condition of the city must be improved and improved quickly. With these wars, I oppose

213

Violent J ictivities)
both the motions moved by Mr. Bhu-pesh
Gupta and Mr. Chitta Basu.

MR. DEPUTY CHAIRMAN; Mr. : Sh'yam Lal Yad; v.

श्रो इयानलाल यांदवः उपसमापति महोदय, यह जो पिंद्रमी वंगाल के 2 विश्वेयकों के संबंद में विरोध का प्रस्ताद श्राया है मैं उसका थिरोध करता हूं और विरोध करने के दो कारण प्रापक्ते सामने रखता है। ग्राज बंदाल में जो वि फोटक स्थिति उत्पन्न हो नई है उससे इस देश में जनतंत्रको धहुत बड़ा खारा उलान हो गा है। वास्तव में बंगाल को जो ब्राज स्थिति है. ब्रगर पीछ का इति-हास हम देखों तो मैं समझता हूं कि 1967 के ब्राम चुनाब के पर्व काँग्रेस सरकार सन् 1952 से 1967 तक थी। तो उस दिमशान में बंगाल में जो प्रगति होती वाहिये थी, भूमि के जो मुजार होने वाहिएंथे, हिन्दस्तान के बटबार से जो बहा का विगेष परिस्थिति उथन्न हो एई यो जो विस्थापित पूर्वी पाकिस्तान से जाए उनके लिए जो सुबार होते चाहिएं थे, ब्याने की व्यवस्था होती चाहिए थी वह नहाँ हुई। उसका परिणाम यह है कि 1967 के चुताव में बंगल में बहुत भी छाडी-छोडी पार्टियाँ ग्रामे उमहकर ब्राई ब्रीर वहबंाल जो क्रांतिका ब्रागार था, जिसका हम लोग गणानवाद करते थे, जिनने बड़े-बड़े दिनाज नेता पैदा किए थे, उस प्रदेश में दुर्भागवंश ऐसी पार्टिया शासन में बाई जिनका विकास ही यातंत्र में नहीं है, जो इस जनतंत्र ये माध्यम से हें पत पर ार्यस्तः कब्जः कल्या चाहतः हैं, वह पार्टियां ि का विस्तान हा हिसा में है, जा हिसा के वल पर शासन को हथियाना चाहती थीं वह पार्टियां शासन में आ गई आर उद्देश्य था, जिसकी खले **ग्राम उ**सक वह घोषणा करने थीं ग्रीर उत्सनय जो संबक्त सरफार बना पश्चिमो बंगाल में, मान्यवर, उत्तो खां रूप से, प्रच्छन रूप से हिंसा को प्रोत्साहन दिया, समाज में जो

गुंडे लोग थे, उन्होंने ऐसे लोगों का जो सम्मन-विहीन थे, जिनको जोगन को ग्रामा नहीं थो, उनका नेतृत्व किया और उसका नतीजा यह हो रहा है कि बंगाल में ग्राम लगी हुई है। वहां पर स्थिति पर नियंत्रण पाने के लिए सख्त कदम की ग्रावश्यकता है। वहां पर इस समय जो ग्रागान्त फैली हुई है, उस पर नियंत्रण पाने का ग्रावश्यकता है ग्रीर इसकी करी भारत सरकार में दिखलाई दं रही है।

ग्राज वहां पर स्थिति यह है कि जो वहां पर पार्टियां हैं, वे खले ग्राम हिंसा को प्रोत्साहन दे रहे हैं। हमारे इस सदन में श्रो चटर्जी ने कहाथाजब दो दल ग्र.पस में लड़ते हीं तो पुलिस के गोली चलाने में ग्रन्तर है। मैं समझता हं ि गोली के रूप में वे हिसा को बड़ावा दे रहे हैं और उसके जरिये वे पश्चिमा बंगाल में कंब्जा करना चाहते हैं। वहां पर कटना करके वे समझते हैं कि वहां से चीत नहरीक हो जायेगत वहां के जरिये समन्दर का रास्तः नजरंक हो जायेगा िसत हम रूस के साथ संबंध स्वापित कर सकते हैं। इस तरह से वे बंगाल में कम्युनिस्टों को सरकार कायम करने का प्रयतन करना चाहते हैं। इस संस्कार का यह कतंत्र्य है कि वह बंगाल की स्थिति के बारे में सख्त कदम लें, ग्रगर वह ऐसा नहीं करतो है तो वंगाल में जिस है है की स्थिति उत्पन्न हो गई है, वह धारे धीरे देश के दूसरे भागों में भी फैल जायेगी । घमी जैसा हमारे डा० साहब ने फरमाया कि इस तरह को स्थिति धीरे-त्रीरे विहार में भी बढ़ती ही चली जा रही है। ग्राज जो कम्यनिस्ट पार्टी के नेता हैं वे माम्रो की तस्वीर लगाते हैं भ्रोर भ्रपनी मीटिंगों में माग्रो जिन्दाबाद के नारे लगते हैं तथा उसको अपना नेता मानते हैं। इसी तरह के लोग संसद में भी हैं जो माद्यो को ग्राना नेता मानते हैं ग्रीर हिन्दुस्तान की जनतंत्री व्यवस्था से लाभ उठा रहे हैं। ऐसे लोगों के साथ सख्ती ग्रांर बेस्हगी के साथ व्यवहार किया जाना चाहिये, इन लोगों

Violent Activities)

[श्रीश्याम लाल यादव]

के साथ नरमो नहीं वरती जानो चाहिये, श्रगर इन लोगों के साथ नरमो बरतो गई तो श्राने वाला जो भविष्य होगा वह इस देश के लिए खराब होगा भ्रोर फिर यही पार्टियां इस देश में खुनखरावा करेगी।

पुलिस के जुल्मों के बारे में कहा गया है कि उन्होंने जनता के ऊपर बहुत जुल्म ढाये हैं। इसके बारे में बहुत लम्बो चोडो बातें कही गई हैं कि पुलिस को गोली सं कई लोग मारे गये हैं। श्रमो श्रो पुरकायस्थों जो ने बतलाया कि वहां पर किस तरह से पुलिस के ऊपर हमला किया जाता है। जो पुलिस के दैफिक के सिपाही है उनके ऊपर भी हमला किया जाता है, छुरा भींसा जाता है ग्रोर इस तरह से उन लोगो को मारा जाता है। जो सिपाही किसी नक्सलवादी को पकड़ कर ले जाता है तो कई नक्सलबादी मिल कर पृलिस की पार्टी पर हमला कर देते हैं और उनके ऊपर गोलां ग्रीर बम फकते हैं। इस तरह को बात म्राज सारे बंगाल में सो० पो० ग्राई० ग्रीर सी० पी० एम० के लोग कर रहे हैं।

मान्यवर, में ग्रपनी सरकार को यह सुझाव देना च।हता हूं कि अपनी कनेडा में एक क्यवैक वालो का छोटा सा गृट पैदा हो गया है और उसने वहां पर हर तरह की गडबड़ो पैदा को तथा राजनोतिक व्यक्तियों को पक्कड कर उडाले गये। कनेडामें एक बहुत पुराना कानुन है जो पहले युद्ध के दौरान में लागुथा। कनेडाएक जनतंत्री देश है ग्रीर हमारे देश से कई गुनाधनी देश है। उस देश में जब वहां पर इस तरह को स्थिति पैदा हो गई तो इतना पुराना कानुन लाग् करना पड़ा। अगर सनाज की सुरक्षा के लिए थोड़े से लोग संगठित होकर न्कसान पहुंचाने को कोशिक करते हैं तो उसका सकती. के साथ मुक्तावला किया जाना चाहिये।

ग्राज कम्युनिस्ट लोग दूसरों की जमीनों को जबरदस्ती छान रहे हैं। मैं यह निवेदन वारना चाहता हूं कि ग्रगर किसी के पास अमीन है, बेनामा है, कानून के खिलाफ है तो क/नून बनाकर उस जमीन को बांट दिया जाय, तक्षसोम कर दिया जाय, लेकिन इसर्क पोछे ग्रान्दोलन नहीं होना चाहिये, हिंसा नहीं होनी चाहिये । स्राज कम्युनिस्ट पार्टी जबरदस्ती किसानों का जत्या बनाकर दूसरों को जमीनों पर कब्जा करवा रही है, उनकी फ सल कटवा रही है और इस तरह से वहां पर गड़बड़ी पैदा कर रही है। अगर पुलिस ऐसी स्थिति पर हस्तक्षेप नही करती है तो वह अपने कत्तंब्य का पालन नहीं करती **है** ।

इसी तरह से ये लोग प्रापर्टी राइट के हक को खत्म करने को बात करते हैं। वे लोग कहते हैं कि प्र।पार्टी राइट खत्म कर दिया जाय । कम्युनिस्ट पार्टी चाहती है कि ग्रगर प्रापर्टी राइट खत्म हो जायेगा तो देश से जनतंत्र उठ जायेगा और देश में वानाशाही की हकूमत कायम हो जायेगी। इस तरह से वे इस देश में एवा ही गुट की सरकार कायम करना चाहते हैं। वे चाहते हैं कि इस देश में थोड़े 4 हैं। लोगों की कीमत कायम हो और इसोलिए वे प्रापर्टी राइट खत्म करने की बात करते हैं। तो मैं इन लोगों से यह निवेदन करना चाहता है कि अगर इस देश की जनता प्रापर्टी राहिट्स की बात को खत्म करना चाहती है जैसा कि वे दावा करते हैं कि यहां की जनता चाहती है, तो इस इश्यू पर उन्हें इलेक्शन लड़ने के लिये में चेलेन्ज देता हं। अगर इन लोगों में हिम्मत है तो वे तुलकर जनता के सामने आये और कहें कि हम प्रापर्टी राइट्स खत्म करना चाहते हैं श्रीर फिर में देखेगा कि जनता उनका साथ देती है या नहीं।

तो मैं यह नवेदन करना चाहना है कि आज हमारे देश में इस तरह हा शक्तियां उभ र रही है ग्रीर अनर उनके साम नरमी का वर्ताव किया गया तो आगे के लिए रास्ता खराव हो जायेगा। जो लोग हमारे देश के दुश्मन हैं, जो संस्कृति सभ्यता श्रीर जनतंत्र के विरोधी हैं.

Violent sxtivities)

उन दुश्मतों के हाथ तरमी का बर्ताव करना उचित नहीं होगा। अभी हमारे बनारस में सो० पो० एम० की पार्टी के दक्तर में माऊ की तस्कार टंगी हुई थी।

कुछ लोग वहां ार, उन्होंने उन फोटोज को जना दिया, हल्ला मचाया गया कि फोटो जला दिए गए। तुम नोग सारे बंगाल में देश जो अंग्रेज नेता थे, जिन्होंने आजादी को लड़ाई में देश का नेतृत्व िया आज उनकी मृद्धियों को तुम नष्ट कर रहे हों, उनको मुर्तियों को रखनाम् श्किल हो तथा है। तुम्हारे मध्यो को इस देश की जन्म कुचल कर रख देगी, बरों में, बाजारों में तुम्हारे माम्रो की फोटो नहीं रह सकतीं, इस देश की जनता ऐसे लोगों को मिटा देगो । अगर सरकार यह समझती है कि कम्पनिस्टों के बढ़ावा देकर वह शासन चला एकेगी तोइस देश को जनता कम्युनिस्टो को नहीं रहते देगी, सी०पी० आई०एम० के लोगों को नहीं रहने बगी, चीन के नेता को इस देश में नहीं रहने देगा, जो इस देश की धरता वर जबरदम्या कव्या किए हुए हैं।

ब्राज बंगाल में इस देश के जनतंत्र को समाप्त करने की काशिश हो रही है। हम इत झुठी कहानियों पर न जांयें। ग्राज वहां नागरिकों के साथ क्या व्यवहार हो रहा है, विलक्ष के साथ क्या व्यवहार हो रहा है, सारा जीवन बस्त हो रहा है. किसी व्यक्ति का सड़क पर चलना मुश्किल हो रहा है। आपने कहा कि ग्रानो सुरक्षा के लिए पुलिस नहीं चाहिए। मैं चाहता हं कि जितने कम्युनिस्ट नेतास्रों के साथ पुलिस लगी है वह वापस कर ली जाये, फिर देखा जाय कि उनके साथ कौन है। मैंने ग्रखबारों में पढ़ा कि ज्योति वसुकी सुरक्षा के ऊपर 80 हजार रुपया भारत की सरकार खर्च कर रही है । आप समाजवाद कायम कर रहे हैं, ग्रापके सव्य तो जनता है, ग्रापके साथ तो किसान और मजदूर हैं, आपके ऊपर 80 हजार रुपया नयो खर्च हो ? एक रुपया भी खर्चन हो। क्राप मौज से चुमिए, देखिए कि ग्रापके कौन राथ है। यदि ग्रापके उत्पर

Order Act 1970 हमला होता है तो अपने को बचाइए, आराप अपनी सुरक्षा के लिए पुलिस की सहायता चाहते हैं और फिर कहते हैं कि हमने तो मांगी नहीं । श्रापके घर पर पूलिस है उसे बापस कर दोजिए, कौन पुलिस जबरदस्ती कर रही है बहुत से नागरिक मारे जा रहे हैं, उनके साथ पुलिस नहीं जा रही है। जो सुरक्षा व्यवस्था है उसको हटा लोजिए ताकि उनका जो समाज-वाद है, प्रगतिवाद है उसके प्रभाव का ग्रसर वे देख लें। तो ऐसे लोगों के पार से पुलिस हटा ली जाय तो पता लगेगा कि उनकी क्या हालत है। भ्राप कोशिश कर रहे हैं कि बंगाल में ऐसी ग्रवस्था ग्राजाय कि कातून ग्रीर व्यवस्था समाप्त हो जाए, कोई शांति से न रह सके फिर कोई विकल्प नहीं रह जायगा, लोग कहेंगे कि क्रांति का ही, बगावत का ही रास्ता है। इसलिए में समझता हूं कि इस कातन में श्रीर सब्ती होनी चाहिए श्रीर सख्ती के साथ इस कान्न का पालन होना चाहिए।

MR. DEPUTY CHAIRMAN: I think I will have to call the hon. Minister at 4 o'clock.

SHRI KALYAN ROY: No, Sir. We have been told that two speakers of our party will be allowed and now you cannot say this. And moreover two Bills have been amalgamated together. You have allowed the Socialist Party to take 1½ hours today on this.

MR. DEPUTY CHAIRMAN: You are not right; you don't say that. You will get your chance, Mr. Kalyan Roy.

श्री नागैःवर प्रसाद काही (उत्तर प्रदेश) : मैं कहना चाहता हूं कि कोई मुकावला उन पार्टियो का नहीं है जो राष्ट्रीय हैं ग्रीर जो ग्रराष्ट्रीय है ।

SHRI KALYAN ROY: I do not know what he ia talking about.

219 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Benga,220
(Prevention of Maintenance of Public
Violent Activities) Order Act 1970

MR. DEPUTY CHAIRMAN: You need not raise any controversy. I am only appealing to hon. Members. I will definitely give a chance to you.

श्री जगवीश प्रसाद माथूर (राजस्थान) : सबको दो दो चान्स देने पड़ेंगे । राजनारायण जी को चांस दे कर खापने गलतो की, उनकी पार्टी का एक बोल चुका था । अब इतको भी देना पड़ेगा और हमको भी देना पड़ेगा । सभापति को खोर से जो व्यवस्था हो चुकी है उसका पालन आपको करना पडेगा ।

श्री उपसभापति : मुझे कोई एतराज नहीं ।

श्री जगदीक्ष त्रसाद माथूर : हमको भी एतराज नहीं था ।

श्री उनसभाषि : मुझे कोई एनराज नहीं 5-5 मिनट ग्रीर देने में, लेकिन ग्राज हमें हिमाचल प्रदेश का बिल पास करना है।

श्री जगदीश प्रसाद माथूर : उतने हमें आपत्ति नहीं है, हिमाचल का बिल तो आज पास करेंगे ।

SHRI BALACHANDRA MENON (Kerala): After passing the Himachal Pradesh Bill, we can again sit. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Tomorrow is private members' day; we cannot have this tomorrow. Today is the last day for Government business. If you want I can allow five minutes more to each Member.

SHRI KALYAN ROY: No, Sir. That will be a gross miscarriage of justice and against the procedure of the House.

MR. DEPUTY CHAIRMAN: I agree with you that some Members have to suffer injustice because of some other Members. That is the situation in this House.

SHRI KALYAN ROY: But the Chair should not be a party to it.

श्री जगदीश प्रसाद माथूर: ग्रापके निर्णय के कारण ही समस्या पैदा हुई है।

श्री उपसभापति : मैं आप लोगो से यही प्रार्थना कर रहा हूं कि आप जिलना कम से कम समय ने सर्के और आधा घंटा ज्यादा भी बैठना हो तो बैठकर इस बिल पर विचार कर लें। All right. Mr. Mishra. SHRI S. N. MISHRA: Later, Sir.

MR. DEPUTY CHAIRMAN: Mr Kaiyan Roy.

SHRI KALYAN ROY: Mr. Chairman, I am rather surprised and aghast at the utter stupidity of the ruling party. They seem to think or they have been made to think by the bureaucrats who rule West Bengal today that these two Acts would end the violent activities in and around Calcutta. Again, I am deeply disturbed because I know that in the ruling party there are men who believe in democracy. I do believe that in the ruling party there are men who want to fight monopoly capitalism. There are men who are disturbed about the vast unemployment, about rise in prices, about the degradation and inhuman poverty in which people are living in Calcutta and elsewhere-results of 20 years of capitalist rule. That is why they should take up their position today with the progressives those who want to fight monopoly capitalism. I am pained at their silence and at their support to these Acts. Do they not see that they are falling into the trap of the axis combination in country? Do they not see that for the last two years the axis combination or the grand alliance is shouting only one thing, law and They cannot shout about the land order'? ceiling. They cannot shout about the urban ceiling on property! They cannot shout about unemployment. They cannot shout about the land hunger. They have only one thing to say and that is the question of law and order. Do they think that they will be able to appease the reactionaries by passing

[17 DEC. 1970 J

Act, 1970 and West Bengai 222 Maintenance of Public Order Act 1970

these two Acts Tomorrow I know that either the Jan Sang or ttv Swatantra will come out and say that you should have arrested many more men, you she uld have shot down more men. Ti e trouble is they are forging the cha ns which may one day imprison them. May I ask the Congress Members (.his. Is it only a problem of Calcut a? It has been made the centre of the show as if some people have been able to hypnotise the romantic youth of West Bengal and have been able to lead them astray. Is it so simple?

Is it not exactly the same attitude which was she wn by John Foster Dulles? Any i orising in Latin America or Africa was then dubbed as a communist c inspiracy. Nehru to him was a communist. It is not so. Now, I would refer the Congress Members to th latest article in the 'Time' magazine. The heading is: The City as Battlef eld: A Global Concern. I want t > quote it:—

"The street is the stage, says the American Yippie Jerry Rubin in Do It!, his handbook for the modern revolutionary. In cities throughout the non-Communist world, that tage is alive with alarming acti motivated pities: politically arson, bombing, kidnapping and murder. The terrorist activity is worldwide and most of it is carried out by i new type in the history of polities] warfare: the urban guerrilla. Ir Washington, officials were frankly worried about the possibility th it a radical group might try to kidnap or assassinate a U.S. official or a foreign diplomat. Rarely has th • capital heen so security consciou; Unlike the fortified towns of old, the besieged cities of 1970 are threatened not from without but from within by armies that are hardly e- er in sight." SHRi T. V. ANANDAN (Tamil

Gandhian

MR. DEPUT" CHAIRMAN: Mr. Anandan. pleas, do not interrupt him. SHRI KALY/.N ROY: I am quoting

Nadu): What ibout the

philosophy?

from the 'Time' which he reads every week in the library and I have seen him. It says here:—

"But for a year or more there have been almost daily attacks upon police, military facilities, corporations, universities and other symbols of the institutions that underpin U.S. society. Since the beginning of 1970, there have been nearly 3,000 bombings and more than 50,000 threats of planted bombs. At least 16 police officers have been slain in unprovoked attacks."

I do not see that the United States have resorted to these Acts. It says here:—

"Unlike the fortified towns of old, the beseiged cities of 1970 are threatened not from without but from within by armies that are hardly even in sight."

It is hardly ever understood that this is the crux of the matter. What are the youth thinking today? I again quote:—

"Their ideologies differ, but in general their rationale is that "the system" is incapable of real change and that the official violence of the government (police, prisons, armies) can only be countered by violence. The aim is ultimately to destroy what cannot be reformed."

This is the position with such mass unemployment, degradation and inhuman poverty in Calcutta and around. What else do you expect? Is it not a fact that today the Naxalite movement in Calcutta is taking the form of a bitter social unrest, a bitter protest against total economic failures?

What are you going to do about it? I am again pointing out what the Time has said. I am reading. What you are doing is what the Naxalites want and what the extreme radicals want. I am quoting:

"Winning out over terror is of little benefit if it leads to a police force with permanently enlarged'

Violent Activities)

[Shri Kalyan Roy]

powers and a citizenry with permanently curtailed rights. In fact, this is precisely what money of the guerillas want to bring about: government repression that provokes widespread discontent and ultimately revolution. The final weapon against the urban guerilla is a secure and self-confident society that can contain its enemies without resorting to the terrorists' own methods."

You are resorting to the terrorists' own methods instead of drastically changing the structure of society which every genuine democrat wants. What is the unfortunate position today. Even there was once the redeeming feature of the Act against hoarders and speculators. That has been withdrawn. The result of it we have seen. Wagons and wagons piled with goods, edibles, cloth and things are seen at Ondal, Howrah and other stations, and the speculators and hoarders are not unloading them. You have nothing in the Act. clause of it, to deal with the profiteers and other elements who are responsible for the present situation in country.

May I also draw your attention to the 'Jungantar' which came out on the 15th of this month? There it is said that the Naxalites gave a warning to the doctors who were charging a fee of more than Rs. 30 that unless they reduced their fees to Rs. 8 they would be shot. As a result at least many of the doctors have reduced their fees to Rs. 8.

AN HON. MEMBER: What about lawvers?

SHRI KALYAN ROY: I am not talking about lawyers. I am talking about doctors. I say lawyers are unfortunately the parasites in our capitalist society. I am not talking about lawyers. I am talking about doctors. This aspect you should have taken into consideration before enacting this law. What I am lastly pointing out is that by these Acts you are

ureter Act 1970

helping them to recruit more men to the ranks of Naxalites. You are actually strengthening the hands of those people by creating these sort of Acts. This is but one part of the story.

The other part of the story is may I point out with all humility to my Marxist friends like Shri A. P. Chatteriee that Cabinet or in the United Front about the 32 points? But they introduced the 33rd point, and that is the point of dagger, and then the trouble started. That was the day when the seeds of disruption were sown. Is it not a fact that you made the worker fight against the worker? Is it not a tact that you made the peasant fight against the peasant? Can you forget those days when two sharecroppers, landless labourers, were killed in Prosadpur? We had to bring out a silent procession of 10,000 stydens and youths and peasants and workers on the streets of Calcutta and go to the Writers Buildings to show what was happening. At that time why did you not learn your lesson? After all I agree with you that these are the Acts which pave the way for fascism, the way Spain went under Franco, Italy went under Mussolini and Germany went under Hitler. I do not understimate, the danger of reaction as you do. It is true that it is there. It is no more in the realm of fiction. I see in their daily confabulations and conferences and daily combined attacks by the B.K.D., the Jan Sangh and the Swatantra the grand fascist alliance. I thought that honest elements will combine with us in taking counsel that only negative steps will not do. So I appeal to the Coi«r'»«s Members that they will be failing if they remain silent today as Mr. has failed by remaining silent when our people were being murdered the United Front days.

Lastly, I would like to ooint out one or two things about West Bengal. T am surprised that even last vear when Mr. Jyoti Basu was the Home Minister—and we had all respect for him at that time—Mr. Chatterjee remained silent when Shjri Hena Ganguly was butcheied on the streets of Calcutta. Tha was the first political murder which took place in Calcutta O'f an old revolutionary in 1969. At that time the police murdered him in cold blood a_s they are murdering people elsewhere today. Arun Babu was silent. To lay the time has come, and I am not getting an answer from the Government of India. . .

SHRI P. C. MITRA (Bihar): He did not remain sil'-nt, he supported it.

SHRI KALYAN ROY: Thank you for your cont: ibution to our knowledge and inte ligence. What I am pointing out is this: Why is the Home Ministry silent when Mr. Bhupesh Gupta wanted an inquiry, when Mr. Mukherjee wa ited an inquiry into the murder o'f Hena Ganguly? Is the inquiry going to take place or not? I want a specific answer.

Secondly, wl, at about that inquiry into the affairs of the Sripur Collieries where ten boc ies were found?

SHRI A. P. CHATTERJEE; Four.

SHRI KALYAN ROY: Anyway four or ten—f>ur is enough for me it may not be enough! for you. What about that Sr pur inquiry? I have raised question after question. I am here pointing out the answer given. On the 26th r ovember, 1970 I asked what you are going to do about the police officers who are responsible. The answer w s:

"The repoit of the Inquiry Officer is under coi sideration of the State Government and decisions taken thereon will be laid on the Table of the Housi'.

When? The inquiry is over a year ago. Why are you not taking any action against the most vicious police officers there at that time?

Dr. Debiprasad Chattopadhyaya, Mr. Pranab Kuma Mukherjee of Bangla 1602 RS—8.

myself of the Communist Congress, Party of India and the Marxist (Com munist) Party all unitedly demanded by letters by representations that the Circle Inspector of Police, Durgapur, must be immediately sacked transferred. He is responsible for shooting down the colliery workers, the steel workers, for molesting women and so on. Was not this four-party combined representation enough for you?

The danger is this. You are becoming the prisoner of bureaucracy. Bureaucracy i_s not going to tolerate you. After all, this bureaucracy at the Home Ministry is in league with the Grand Alliance which today wants to crush everything, fo finish the democratic system. Rethink about what you are doing. Would it lead to the liquidation of the Naxalites or would your steps ultimately lead to the liquidation of democracy?

श्री नवल किशोर (उत्तर प्रदेश): उप-सभापति महोदय ग्राज जो स्थिति वंगाल में है, उस विशेष स्थिति के समाधान के संम्बंध नें यह जो 2 आईसी या जो 2 ऐक्ट प्रेसीडेन्ट ने जारी किए हैं, मैं उनका समर्थन करता हं। जहां तक मेरी पार्टी का संबंध है, मान्यवर कन्सलटेटिव कमेटी में हमने अपने विचार को बहत स्पष्ट रूप से रख दिया है और मैं उसमें उससे ज्यादा कुछ कहना नहीं चाहता । मैं यह मानता हं कि जनतन्त्र को जो मानने वाले लोग हैं, जिनकी श्रद्धाजनतन्त्र में है, उनको कभी भी इस बात से खणी नहीं होगी कि इस तरह के कानन देश के अन्दर बनाने पडें, लेकिन आज जो स्थिति बंगाल की है, जिस तरह से आज बंगाल में आग लगीई है, जिस तरह से वहां दिन दहाड़े सड़कों पर ग्रादिमयों की हत्या करल, हो जाते हैं, जिस तरह से ला एन्ड आईर के कस्टोडियन पुलिस ग्राफिसरों को मारा जाता है, स्टेच्यूज तोडे जाते हैं, जो शिक्षा संस्थाएं है उनके अन्दर आग लगती है, जो बडे बडे राष्ट्रीय नेता हैं उनके स्टेट्रयूज को तोडा जाता है, मान्यवर यहीं तक बात नहीं खत्म

[श्री नगल किशोर]

हई — जिन लोगों ने इस बिल के ड्राफ्ट को बनाया, उनमें से एक सेकेटरी को भी मार दिया गया और ग्राफिसरों के भी ऊपर हमला करना गुरू कर दिया है। यहां तक बात हो गई कि जो केद्योय सरकार के मंत्री हैं उनकी फमिलो की, परिवार की मो, मुरक्षा नहीं है---श्रो परिमल घोष के बेटे के साथ जिस प्रकार हिसारमक कार्यवाही को गई ग्रीर उनकी बीबो पर हमला किया गया, यह बड़े ही शर्म की बात है। जब चारों तरफ़ ऐसी आग लगी हुई है, हिसा फैलो हुई है, तो कोई सरकार के सामने चारा ही नहीं सिवाय इसके कि इस तरह का कानुन बनाए जिससे कि ये जो हिशात्मक प्रवृत्तियां हैं उनकी रोकवाम हो सके। मुझे इस बात की शिकायत है कि यह कानून बच्त देर से क्यो बनाया गया । यह सरकार सोती रही है, भ्रीर जब स्थिति कात्र से बाहर हो गई तव जाकर उन्होंने कानून बनाया और यही बजह है कि कान्य बनने के बाद भी, चाहे होम मिनिस्टर साहब जो कुछ भी कहें सि स्थिति में सुधार हुआ है, लेकिन मैं समझता हं विशेषसुधारनहीं हुआ है। इस बात का भी मझे थोड़ा दुख है कि जिल विषय पर द्याज सारे देश के अन्दर चिंता हो रही है, उसमें ब्राज को डिवेट में प्रधान मन्त्रों को ब्राना चाहिए या ग्रीर ग्राकर जवाब देतीं मगर उन्होने ग्राना भी। मुनासिब नहीं समझा जब कि बंगाल को इतनो बड़ो भयंकर समस्या है।

गो कि मैं जानता हूं कि श्रो पन्त इसका तोड़ मरोड़ कर जवाब दें सकते हैं। जैसा कि मैंने कहा कि सरकार ने इस तरह की स्थिति को पैदा करने में बढ़ावा दिया है। मैं झापकी झाजा से गेंब गादो का यह गेर पढ़ना चाहता हैं:

The spring at its source can be turned with a twig. But when it has grown to a river, it cannot be crossed by an elephant.

जब दरिया बढ जाता है तो उसको हाथी भी पार नहीं कर सकता है। आज इस सरकार ने ग्रपनी लापरवाही में या यह कहिये कि जिन पार्टियो की वजह से ऋाज बंगाल में इस तरह की स्थिति हो रही है उनसे घांठगांठ कर ली थीं, जिनके दबाव से मजबूरन कोई कदम उठाना नहीं चाहती थी। बंाल की जो स्थिति द्याज है, मैं समझता है कि 1967 में जब युनाइदेड फ्रन्ट की गयनंमेंट बने। यो, जिसमें सी० पी० एम०, सी० पी० ग्राई० की पार्टिय थी तब उसमें जो मंत्री थे उन्होने वहां पर हड़तालें कराई, जलसों में उन्होंने हिस्सा लिया, उन्होंने वहां पर बन्ध मार्गनाइज करावाये, घिराव करवाया ग्रीर जो वहां पर मंत्री वने हए थे. जिनके हाथों में शासन की बागडोर थी। उन्होंने ही कानून को तोड़ना शुरू किया, अराजकता को बढावा दिया भीर इस तरह से र्रसारे वंगाल के अन्दर यह हवा फैल गई।

श्रीमन,इतिहास का विद्यार्थी होने के नाते मझे बड़ा दुःख होता है कि जब हमारे देश के ग्रन्दर राष्ट्रीय ग्रान्दोलन हम्रा, वे दिन मझे याद है बंगाल के पार्टिशन के, जब बंगाल के शहीदों भ्रीर नीजवानों ने सारे देश के अन्दर राष्ट्रीयता का शंख फंक दिया था, राष्ट्रीयता की लहर फैलाई थी। लेकिन आजकल हमें रोजाना अखबारों में सुबह पढ़ने को मिलता है कलकत्ता में फलां-फलां आदमी मारा गया, बाज इतने लोग मारे भये, ऐशा हो। गया, बैशा हो गया। यही नहीं झाज के अखवारों से यह भी माल्म होता है कि नेक्सलाइट इस तरह का प्लान बना रहे हैं कि जो केन्द्रीय मंत्री हैं, जो स्टेट के मंत्री रह चुके हैं उनको सब को श्राहिस्ता श्राहिस्ता लिबिबडेट विया जाय. उनके परिवारों को लिबिवडेट किया जाय सौर माग्रो के ग्राधार पर, उनके पैटर्न पर लांग मार्च वोला जाय और इस तरह से नेक्सलाइट सारे देश में आहिस्ता-आहिस्ता कब्जा करना चाहते हैं और इस तरह का वे ख्वाब देख रहे हैं। इन हालातों को देखते हुए भी जो इस तरह की बात कहते हैं कि यह कानून सहत है तो

मुझे ताज्जुब होता है। मैं तो यहां तक कहना चाहता हूं कि अगर इससे ज्यादा ताकत और अधिकार सरकार लेना चाहती हैतो वह उसको दिये जाने चाहिये क्योंकि अगर देश के अन्दर शान्ति नहीं होगी, शान्ति व्यवस्था नहीं रहेगी तो न जनतंत्र होगा, न समाजवाद होगा और न कोई प्रथति होने वाली है।इसलिए मुझे यह भी डर है कि ऐसान हो कि वहां पर भी वियटनाम जैसी स्थिति पैदा हो जाये ग्रीर वह एक अन्तर्राष्ट्रीय गत्थी बन जाये, वियटनाम को तरह फारेन शक्तियों का एक अड्डा बन जाय ग्रीर इन तरह से यहां के लोग आपस में हो संबर्भ करते रहें। ऐसी स्थिति में मैं पंत जी से कड़ंगा कि वे जो कलन यह बनाया गया है उसके ब्राधार पर ब्रास्थम से सो न जाये क्योंकि इससे काम चलने वाला नहीं है ? अगर अह्नरत पड़े, तब श्रामी की मदद लें। मैं समझता हं कि जरूरत पड़ेगी, भ्राज नहीं पड़ेगी तो कल पड़ेगी, वहां को स्थिति को सुधारने के लिए आर्मी की मदद लेकी पडेकी अकर आप वहां पर शान्ति स्रीर व्यवस्या धरना चाहते हैं।

म से, मान्यवर, साज्ज्य होता है कि अब गवर्नमेंट की तरफ से कहा जाता है कि इस मामले में डोप अन्डरस्टेन्डिंग की आवश्यकता है. इन बंगाल की समस्या को समझने के लिए। डोप अन्डरस्टेन्डिंग की अन्वश्यकता है। यदापि गवर्तमेंट ने हम लोगो को इं.प अन्डर-स्टेन्डिंग करने का मौधा नहीं दिया है , हमें कांफिडेन्स में नहीं लिया है, तो फिर इस डी.प अन्डरस्टेन्डिंग का क्या कर्त्त बहुआ। सान्यवर, में एक बात जानता है कि जब सरकार मजबूत होती है तो वह जनता को पीस देती है और अब सरकार कमजोर होती है तो जनता वस्त हो जाती है। आज केन्द्रीय सरकार अपने आपको कमजोर महसूस करती है क्योंकि वह आज एक माइनारिटी की गवर्नभंट है। उसको इ.पनी जिन्दगी की सरभाइवल के लिए दूर रो के ऊपर डिपेन्ड करना पड़ता है। ग्राज वह सीं० पीं० एम० और सी० पी० बाई० के साथ मिली हुई है। पिछले चनाव जब केरल में हुए थे तब

से सी०पी०एम० के साथ दशक कुछ छेड़छ इ हुई है, फिर भी सी०पी०एम० केन्द्रीय स्थार के साथ हमदर्वी रखती है। यह जो कमजे री पैदा हुई सरकार के अन्दर वह अपनी सर भाइटल की वजह से हुई और उसी वजह से आज बंगल में इस तरह की स्थिति पैदा हो गई है। अगर सरकार यह सोचती कि सी० पी० एम० या सी०पी० आई० स्थोर्ट देया न दे, लेकिन सड़ी बात होगी उसको वह करेगी तो आज बंगाल की स्थिति इतनी खराब नहीं होती।

हमसे यहा जात. है कि वहां पर सो(प्रयो इकोनामिक प्रावलम है। यह बारा में माराटा हुं, लेकिन यह बात केदल वंशर शेह नहीं है बल्किसारे देश में है। ग्राज ईस्टनं यूर्प र की स्थिति वंगाल से भी ज्यादा खराव है। मैं यह जानना चाहता हं कि अगर सोशिया इकोनोमिक प्रावलम है तो एरकार ने चौथे प्लान में बंगाल के लिए कीर-कीन से मेजर या प्लान्स इनिसिएट विये हैं। कितने ल ख ग्राइमियों को बंगाला के एम्पलायमेंट देने को स्कीम है ? जहां तक मेरी इत्तिला है, एक-दो स.ल के अन्दर एक करोड से ज्यादा इत्रदमी बंगाल के अन्दर बेकार होंगे। उन एक करोड बंग लियों के लिए काम देने की ग्रापके पास क्या योजना है ? इसको ग्राप सोशियो इकोनोमिक इश् यह कर टालना चाहते हैं। यह यहने से ही काम नहीं चलेगा। ग्रगर यह सोशियो इकोगोमिक इशु है तो उसके लिए ग्रापके पास क्या प्रोग्राम है, क्या योजना है। ग्रनएम्पलायमेट की हालत ग्राज यह है कि सारे हिन्द्स्तान में 14-15 करोड़ ग्राह्मी ग्रन्डर-एम्पलायड हैं, डेइ-दो करोड़ श्रादमी बेकार बैठे हुए हैं। तो मैं जानना चाहता हं-होम मिनिस्टर साहब जब जवाब दे तो यह बताएं---कि एज्केटेड ग्रीर टेक्नीकल यूथ के एम्पलायमेंट देने के लिए उनके पास कौन सी स्कीम है जब ग्राप सोशियो इकोनोमिक इशुकी बात कहते हैं।

मैं इस सम्बन्ध में एक वात ग्रौर कहना चाहता हूं । बहुत दिनों से यह बात उठ रही है कि वंगाल में जो गवर्नर हैं धवन साहब हैं उनको वापस बुलाथा जाय । श्रीभन्, मैं भी उन लोगों में हुं जिन्हें यह पूरा विश्वास है कि जब तक धवन सःहब बंगाल से वापस नहीं ग्राएंगे बंगाल में शांति नहीं हो सकती। इस सरकार ने एक फाल्स प्रेस्टिज का इंगू बना लिया है मिस्टर धवन को वहां पर टिकाने का, या यह भी हो सकता है उसे इस बात का विश्वास हो कि चुनाव में श्री धवन के जरिए से ज्यादा भट्ट भिलेगो । मैं यह जरूर जानता हुं कि सो.पो.ग्राई. का बड़ा भारी प्रेशर है, खास तौर पर भूपेश गुप्त का, कि धवन साहब को बंगाल के अन्दर रखा जाय । मैं कहना चाहता हु ग्रापके द्वारा गवर्नमेंट को कि उसे चाहिए कि वह गवर्नर जो वहां इतना अन्यापूलर हो चका है, जिसके बारे में -- सिर्फ सी व्यी व्याई वको छोड़ कर सभी पार्टियों को मांग है कि उसको हटाया। जाय ती कोई वजह नहीं है कि उसको हटाया न जाय।

मैं यह भो कहना धाहता हूं कि इस गवर्नमेंट ने वहां कोई सिटोजन्स कमेटी नियुक्त नहीं को। ग्रंग्रे जों के जभाने में भो जब ला एंड ग्रार्डर गड़बड़ होता था तो सिटीजन्स कमेटी बनतो थीं, मुहल्लों के ग्रन्थर कमेटियां बनती थीं ताकि वहां की जो शांति ग्रीर व्यवस्था है उसको वह देखें, लोगों से कन्टेक्ट हो। कोई सिटीजन्स कमेटी नहीं बनी। मैं चाहता हूं कि बंगाल के ग्रन्थर सिटीजन्स कमेटी भी बनाई जांगे ताकि लोगों के ग्रन्थर एक विश्वास पंदा हो ग्रीर उनकी ग्रास्था शांति की तरफ बढ़े।

एक मांग में यह भो करना चाहता हूं कि अगर सोशियो-इहानोभिक प्राबलम को गवर्न-मेंट बहुत सीरियस समझती है तो बंगाल के बारे में कभीशन बिठाए। वहां की जितनी सोशियो-इहोनोभिक, पोलिटिकल प्रावलम है उनको स्टडी किया जाय, उसके बाद उनके समाधान के लिए कुछ न कुछ इस उठाए जांयें।

भाखिर में, मैं एक बात कहना चाहता हं

कि मैंने, जो दोनों एक्ट हैं, उनका सभर्वन किया है विशेष परिस्थिति में । मुझे यह उम्मीद है ग्रीर में यह समझता हूं कि सरकार ने इसका मिस्युज ग्रभी नहीं किया है, बल्कि ग्रधिकारों का प्रयोग जितना करना चाहिए था वह भी नहीं हबा है, लेकिन साथ-साथ इस बात के लिए भी कोशन देना चाहता हूं कि अगर हमको वह महसूस हुया कि इसका ग्रास मिस्युज हुआ है तो हमको इसका अधिकार होगा कि हम इसकी आलोचना करें, इसकी निन्धा करें ग्रीर इस बात की भाग करें कि यह बापस किया जायें। जहां तक मीजदा स्थिति है उस स्थिति में दोनों एक्ट्स का मैं समर्थन करता है। कै० सी० पन्त साहब नीजवान आदमी हैं और इत्तिकाक से उनको होम का डिपार्टमेंट भी मिल गया है जिसमें उनको अपनो बद्धि और कुशलता दिखाने का मौका है, लिहाजा वे भजवती के साथ बिना इस ध्याल के कि सी० पी०ब्राई०म्रीर भिस्टर भूषेश ग्व उनका सा**थ** देंगे, उनकी महद करेंगे था नहीं करेगे, वे सही रास्ते पर चलें। देश यहा है, बंगाल की यह हालत सारे देश को भस्म कर सकतो है, इसलिए ग्राप लोगों को यह कहते का मीकान दें कि जब बंगाल जल रहा था तो सेन्टल गबर्नमेंट नाच रहो थी।

SHRI SASANKASEKHAR SAN-YAL (West Bengal): Mr. Deputy-Chairman, I would appeal to all sections of the House to consider that if there is one thing to be avoided, that is avoiding confusion of issues. The straight question is whether the relevant Acts are answering the modern trends and whether they are consistent with the modern pieces of legislation. Go a little back. A responsible Government in West Bengal was displaced by President's rule. The President tried for a few months and got embroiled in a mess of his own and is very eager to abdicate the whole of West Bengal in favour of the police. What is the police? Even to an unpolitical man of the most ignorant type the police is a horror and the police is downright debauchery.

SHRI SHEEL BHADRA YAJEE: Question.

SHRI SASA DRASEKHAR SAN-, YAL: You answer for yourself. The police is moral y detestable, and legally, Mr. Yajee knows that under the Evidence Act a ad the Criminal Procedure Code, a onfession made before the police is no evidence. Confession made in the presence of the police is not evidence. statement recorded by a police officer under section 161 is not evidence. Why? Because, the police is distrustec. My humble question is: If in norm il times the police is not trusted eitler by the common man as his pre tector or by the law of the land, is t sane, is it wise, is it expedient, to g ve full charge of the State of West B; ngal, a problem State, to these functio varies? After all, there is another aspect of this thing. The police has committed atrocities, and Mr. Bhupesh Gupta has given a list, my good frient. Mr. Chatterjee, has given a list, ir.v friend, Mr. Kalyan Roy has given some lists, Mr. Chitta Basu has given many lists have been *iven of some lists. So the police atrocities. But the*- are not denied. Even the Prime Minster, in her wisdom, has admitted such atrocities and has said that they Will be dealt with. My gestion is: Thy will be dealt with, how? Dealt with by the ordinary law of the land. My another question is that if you ire not applying the preventive laws and the maintenance of public order laws to the police, as you need not, find if you are relying upon the ordinary laws of the land for dealing with the dereliction of the police. I would isk Mr. Kohan Dharia and Mr. Chand¹ a Shekhar to consider why the ordinary laws of land could not be amplication to the exof Naxalites cesses thf undesirable typ-^Js. These are the questions and these questions have to be answered. Why is this discrimination? is the citizens' lawlessness. There is the police lawlessness. The police lawlessness is not denied. The police lawlessness is ^-oposed to be dealt with oy the ordinary law of the land. I rm a lawyer going to complete my ji bilee. I have been a criminal lawye: all my life. I can

assure the Government and my friends th->t the ordinary law of the land is good enough to deal with any abnormal situation. So why is this discrimination? Then three is another matter. The underworld has come up to the surface. The ordinary administration confesses that it is unable to deal with it. You are now opening the doors of the underworld to the police. History will tell you that when the police and the underworld come together in a link, it is lighting the green signal for the advent of fascism. Therefore, you must beware. My good friends who were welcoming these two pieces of legislation, are very impatient. After all, in politics and administration impatience is the worst thing. You have to wait. You have to feel the pulse of the people. You have to assemble forces who appear to be against you and you have to go ahead with the democratic people. After all, the whole of West Bengal went on a hartal and declared itself against laws. Those who are impatient, in spite of their goodness, cannot deliver the goods. And the entire political world in West Bengal is with those who are advising caution. Therefore, those who are now against these Acts represent the real voice of West Bengal today and tomorrow. You cannot deny that

SHRI SHEEL BHADRA YAJEE: Ouestion.

SHRI SASANKASEKHAR SAN-YAL: If you are questioning that, you are questioning your intelligence, you are questioning your wisdom and you are questioning your past. You have been a glorious figure in the past and you know that the Britishers could subjugate them by methods of repression. Yajeeji knows that. Therefore, the writing on the well is clear. You can drag a horse by force to the water but you force you cannot make it drink. I give you this warning.

SHRI PRANAB KUMAR MUKHERJEE (West Bengal): Mr. Deputy Chairman ...

AN HON. MEMBER: Your leader has brought us into this soup.

SHRI PRANAB KUMAR MUKHERJEE: It is because of you. Sir, this is the second time we are having discussion on West Bengal in this session It is known to all that in the East session, when the consultative committee met in July last, we opposed the Prevention of Violent Activities Act and the Maintenance of Public Order Act. But this time we have to support it. It is known to alll what peculiar circumstances have developed in West Bengal from June to November. If I quite a few figures supplied by Union Home Ministry, that would be sufficient to show under what condition we are living in West Bengal nowadays. Only 1,337 incidents the 1st week of November. Thirtyof violence took place from July to seven policemen were killed and 400 were injured were 5,15 inter-party clashes and there between the constituent parties of the United Front, not between Congress and right reactionary parties. My friend was saying that everything that is happening in West Bengal is due to AJoy Mukherjee. He should not forget the past. He should not forget that in the first six months of the United Front rule, when the police was inactive and when the police did not interfere in any law and order situation, only 370 political murders took place. My friend Shri A. P. Chatterjee was giving a very long list of how many women were manhandled during the President's regime by the CRP. But he has forgotten perhaps it is convenient for him to forget—that three young girls of Gajole were manhandled not by hooligans, or anti-social elements, but by political elements belonging to his party. He has conveniently forgotten how . . (Interruptions) by one of Mr. A. P. Chatter j ee's volunteers . . . (Interrwptions) Shri A. P. Chatterjee said how people in the police lock-up are treated. I have my own experience how we were treated at the hands of his volunteers. When •we were fasting under the very nose of the Governor, and when the Chief Minister was fasting, we know what the volunteers of the Marxist Communist Party were doing. You will be

astonished to know . . (Interruptions). You will be astonished to know that these happened when all the United Front Ministers were pre-; sent These are the things which (Interruptions), brought the United Front there to be a breaking point. These are the incidents which are responsible for what is happening in West Bengal nowadays. Mr. Deputy Chairman, nobody would support that police should be given unusual or unlimited powers. Nobody would support that police should be given powers to exterminate anybody. whatever political group he may belong to or whatever philosophy he may believe in. at the same time, we should remember that police is also part and parcel of the society. That has to be remembered. Shri Sanyal was talking that police people are morally detestable and debauch. 5 P. M. But it is to be known and it is known to all that tlie morally despicable police are protecting the lives of those hon. Ministers to whom Shri A. P. Chatterjee belongs. It is a very thing, Mr. Deputy Chairman, Sir, that on the one hand we shall complain that the police are not giving help to us, that the police give protection to us. are not coming to Shri Chatterjee has complained that the po!ice not only failed to protect the lives of people and failed to give due protection to the wife of Mr. K. G. Bose, but the police a?e committing excesses. If there are police excesses, Mr. Deputy Chairman, Sir, definitely that has to be taken into account.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI PRANAB KUMAR MUKHERJEE: I am finishing, Sir. Mr. Deputy Chairman, Sir, it is known to all that they are still utilising the police force not only against the other political opponents, but also the fight against the working class movement. Mr. Kalyan Roy is here and he knows that the CP(M) men are there in Asansol and Durgapur. They, in collusion with the local police and C.I. there are not only fighting against the

237

people, but they .. are entirely fighting against the vorking class people in collusion with the employers, in collusion with the coal mine owners. That is the fact, Sir and that is what is happening in West Bengal today. Therefore, Sh, it is no use condemning Mr. Ajo\ Mukherji or anybody for the present situation. He should remember th: t they have encouraged violence, they have preached violence, they have committed violence, and they have boasted of their violence and now violence is

MR. DEPUTY CHAIRMAN: Please conclude now

coming on them and they ar" condemning.

SHRI PRANAB KUMAR MUKHER-Jee; I am finishing in a minute, Sir. He was talking of unity. If good sense prevailed on them, I think the United Front would not have collapsed. He is talking noff, "Let us come together and let us fi :ht".

SHRI A. P. CHATTERJEE: Never.

SHRI PRA STAB KUMAR MUKHERJEE: The entire history of West Bengal wouM have been different and the United front would not have fallen. The Marxist-Communist and others are 1 esponsible for the situation. That ,s what is happening in West Benga: Thank

MR. DEPUTY CHAIRMAN: Mr. Mathur plea e.

SHRI A. P. CHATTERJEE: Don't "believe that we are going to be united.

SHRI KA?/VAN ROY: It is only the Syndicate 0: Swatantra and Jana Sangh (Interruptions).

SHRI A. P. CHATTERJEE: So far as the CPI is concerned, they are there . . (Interruptions)

MR. DEPUTY CHAIRMAN: Order, •order, plea; ;.

SHRI S. D. MISRA (Uttar Pra-

desh): The CPI has already merged itself with Congress (R) (Interruptions)

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI S. D. MISRA: He is in the pocket of Mr. Pant who is sitting there

(Interruptions) SHRI KALYAN ROY: It is the Swatantra-Jana Sangh Syndicate (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down . . . Please sit down. Yes, Mr. Mathur.

द्यी जगदीश प्रसाद माथुरः उपसमापति महोदय, जिस प्रकार के भाव श्रो चटजीं ने यहां व्यक्त किए उससे लगता है कि बंगाल के रजनैतिक ग्रांदोलन में वहां की पार्टियों को हिसा करने दिया जाय, इससे पक्ष में वह हैं। वह चाहते हैं पुलिस उनके बीच में नहीं द्वाए । इस प्रकार को स्थिति जो बंगाल में पैदा करना चाहते हैं, उस नाते से यह जो प्रस्ताव श्री भूपेश गुप्त ग्रीर श्री चित्त बास ग्रीर दूसरे लोगों ने रखे हैं उसका मैं निरन्मोधन करता है। जहां तक भूषेश ग्प्त की पार्टी का सवाल है, श्री कल्याण राय ने चनैती दी है कि जिन संघ ग्रीर कांग्रेस ग्रीर स्वतंत्र पार्टी के साथ आखिरी लड़ाई लड़ रहे हैं। तो अधिकरी लड़ाई हमने लड़नी है, ग्राप इस वात से निश्चित रहैं। वंगाल में जो स्थिति पैदा हो गई है वह हम सारे हिन्दस्तान में पैदा नहीं होने देंगे ।

मुझे तो खेद इस बात का है कि जहां श्री गोविन्द बल्लभ पन्त हिन्दस्तान के महान राष्ट्रीवादी थे, जिन्होंने हिन्द्स्तान की ग्राजादी की लड़ाई में भाग लिया, उनके पुत्र के हाथ में म्राज हिन्द्स्तान की शांति मीर व्यवस्था होंने के वाद ग्राज उनकी ही पार्टी बंगाल में इस प्रकार के तत्वों को बढ़ावा दे रही है। बंगाल में यह स्थिति पैदा नहीं हो सकती ग्रगर यह सरकार में बनी कांग्रेस अपनी राजनीतिक चाल में कभी सी० पी० आई के साथ, कभी

[श्रो जगदीश प्रताद माथुर]

बगला कांग्रस के साथ, कभी किसी के साथ, अपना गठबंधन करना चाहनी है। उसी का परिणाम है कि आज बंगाल में आग लगी है। मैं इहिता हूं श्री के बी पन्त से कि जब उनको माननीय गोविन्द बल्लम पन्त की विरासन मिली है, तो वह इस बारे में निक्चय लें। प्रधान मंत्री के कोई स्वार्थ होंगे सी पी पाइ के अपने साथ लेने में। लेकिन जहां तक हमारा सवाल है, हम सी पी जाई के अंतर नहीं समझते हैं। ये सब एक हो थाली के विले बट्टे हैं और इन्हें एक इसरे से अलग नहीं किया जा सकता है।

जहां तक देश की राजनीति का सवाल है, देश की राष्ट्रीयता का सवाल है, इसमें दो राय नहीं हो सकती हैं कि बंगाल में जिस प्रकार की स्थिति इस समय पैदा हो गई है अगर उसकी जन्दी से नहीं सम्माला गया तो इसमे देश की नुक्सान होता। आज बंगाल की जो समस्या है वह राष्ट्रीय और गैर-राष्ट्रीय के बोच की लड़ाई हो गई है। कांग्रेस के अन्दर, सताएड कांग्रेस के अन्दर आज भी राष्ट्रीय लीग है। दोनों कांग्रेस का विभाजन हो गया है और विभाजन के कोई कारण हो सकते हैं लेखिन जहां तथा शाजादी को लड़ाई में भाग लेने जा सवाल है।

काल वो केन्द्रीय सरकार है वह यह कहती है कि वहां पर अधिक और राज ि समस्याए हैं । लेकिन में यह निवेदन कराज चाहता हूं कि वहां पर आधिक और नामालिक समस्या का प्रस्त नहीं है । प्रान्त बंगाल में जो उद्योगधन्धे कह पड़े हैं वे जानबूलकर बन्द हुए नहीं हैं । दोनों कम्युनिस्ट पार्टियों ने बहां के उद्योगों को कन्द्र रखा है, कारखाने बन्द पड़े हुए है और लोगों को रोजगार नहीं मिल रहा है । जब लोग बेकार होगों तो वे अवस्थक ही कम्युनिस्टों का साथ देंगे। बेकारी की समस्या को भयंकर बनाकर आज इस सरकार को कम्युनिस्ट पार्टी अपने जाल फंसी रही है। आज जितने भी कम्युनिस्ट पार्टियों के नीचे कारखाने हैं वे नहीं चल रहें हैं अभी हमारे चटर्जी ने पुलिस की ज्यादित्यों के संबंध में बहुत सो बानें कहीं। मुझे भी लोगों से जानकारी हुई है। उन्होंने बतलाया कि पुलिस इधर उधर जातो है, नो उसके ऊपर बम फैंके जाते हैं और उसके बाद पुलिस गोलो चलानो है। इसके साथ ही साथ जब पुलिस बाले लोगों को गिरफतार बरके अपनो गाड़ी में बन्द करके ले जाते हैं और फिर गोलो मार देते हैं. तो फिर इस तरह की बीज को बर्दास्त नहीं किया जा सहता है और इस तरह की बीजों की प्रच्छो तरह से जांच होनो चाहिए।

हमारे देशा में प्रजातंत्र है ग्रीर कांग्रेस श्रीर जितनी भी राष्ट्रीय संहरवाएं हैं वे एवं इस बात को स्वीकार करती है। जिस प्रकार में साम्यवादी देगों में हत्याएं होती हैं। उसी तरह से आज बंगाल म हत्याएं हो रहीहै। ग्रवर पुलिस भी इन तरह की हत्याएं करती है, तो इसकी भी। किन्दा की जानी चाहिए । लेकिन में यह निवं**दन** करना चाहता है कि हमारे देण में जितनी भी राष्ट्रीय नायनें हं उनको एक हो जाना चाहिए, चाह वे बैठे इधर हो, बाहे अबर बैंडे हों, बीच से बेंडे हों, सब को एक। होक्र देश को सम्भीर न्यिति से यजाना होता । कांग्रेस को भी कसी के ाां में फंस नहीं जाना चाहिये और इस सारे प्रका में रास्ट्रादी की लालच पर बार उनकी मदद जिनने भी संगठन हैं वे इतने उसला सत्य देंगे। इतना ही नजे निवेदन करना है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTRY OF STATE, DE-PARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): Mr. Deputy Chairman, Sir, these Resolutions have given yet another opportunity to the House to discuss the problems of West Bengal. There have

241

been references nst only to the law-and-order aspect of the problem, but to the socioeconomic aspect of the problem as well. Therefore, while I oppose the two resolutions with all my strength. I do welcome the opportunity that the Pouse has had to go into the problem; of West Bengal at a time when man;' in this country are seriously troubled and very anxious about the situation in West Bengal. Sir, after the vaiious speeches that have been made i i-om this side of the House, particularly the speeches of my friends, Shri Mohan Dharia, Shri Goray, Shri Chai topadhyay and Shri Pranap Kumar Mukherjee. I do not know if it is necessary for me to give an elaborate rep] r.

I thank Shri N iwal Kishore for his gracious personal references to me. I would have than! ed Mr. Mathur also, but I thought hi: personal references were rather ang ed. Nevertheless, I thank him also fc r making these personal references . . .

(Interruptions.)

SHRI BHUPESH GUPTA: According to you, we have committed a crime by not sho ving to the Government the atrocitiss, murders and so on?

SHRI K. C. P\NT: I began by thanking for brirging the Resolutions so that the problems can be gone into in depth. Sir I was quite moved in one sense and certainly impressed by the speech of ir.v friend from the SSP, Shri B. K. Gtupta, because I felt that he spoke no: so much as a politician or one engaged in polemics, but as one who felt he pain and anguish at what was happening in Bengal, as one who was living their for many years, since his childhood and who felt for that place. This was the outstanding part of Siis speech which impressed me. Of course the debate has brought out the concern of various sections of the House at what is happening in Bengal and it has also show. ed how anxious they are to diagnose the problem and this of course the right spirit and the necessary spirit whatever be the odds against us. My

friend Mr. A. P. Chatterjee introduc--ed as usual, polemics into the debate, perhaps a little more than the others' and he accused us of various things • and said hypocrisy has no limits. I-am quoting him. He ought to know about hypocrisy, certainly, if his memory takes him as far back as Keraia. He accused us of trying to take the assistance of Congress (O) when there was voting in the Consultative Committee of the House. He forgets that he sought their assistance in the elections or that they fought the elections together in Kerala.

SHRI A. P. CHATTERJEE: That is a slander but this is a fact that" you sought their votes

SHRI M. S. GURUPADASWAMY (Mysore): I was in charge of the elections on behalf of the Party in Kerala and I think his accusing us of certain alliances with the Marxists is not true,

SHRI K. C. PANT: I am very glad to hear that because he considers it slander. Therefore I will not pursue that point.

SHRI M. R. VENKATARAMAN (Tamil Nadu): That does not make us any the less feel that your statement is untrue.

SHRI M. S. GURUPADASWAMY: It is not a question of pursuing but he should not have brought it.

SHRI A. P. CHATTERJEE: If he has any sense of parliamentary decorum he should withdraw it.

SHRI K. C. PANT: None of us is unaware of what is happening in the country. Let us not make too much of it. Then he justified interparty terrorism in Bengal, he called it different to the police terrorism and so on. I think the only thing that would have, satisfied Mr. Chatterjee is an interchange in the titles of the two measures. The two Bills are Prevention of Violent Activities Bill and Maintenance of Public Order Bill. If they had been Prevention of Public Order Bill and Maintenance of Violent Ac--tivities Bill I might have got his sup-i port.

(Shri K. C. Pant.)

There was a question raised and a serious one which deserves an answer and that is as to why it was necessary to bring forward these enactments. Shri Sanyal asked: Is the ordinary law of tha land not sufficient to take. care of any law and order situation in the country? The House is fully aware of lawlessness, vandalism and violence that are taking place in Bengal for the last so many months. It has its roots. I will not go into the roots at this moment. Reference has been made to them by other Members in the House but the fact of violence is there for everyone to see. I do not want to elaborate on it. There are attacks on schools. Over 1500 incidents of varying degrees of violence have taken place and the anti-social elements are mixed up in this violence and are also with some political parties and they, in turn, are using certain political elements that State. Not less than a hundred persons have lost their lives, and as many as 47 members of the police force have been killed: several more have been injured. This the last few months.

then, Sir, statues of public veneration, to which reference was made Members of the House, have by various been desecrated, statues of the heroes of Bengal and of this country, cultural heroes, national heroes, martyrs, people who have given spiritual guidance to the people of this land. Their statues have been attacked in a most disgraceful manner. All this has been happening. And the House is also aware that, while all this was happening, and even while the demand for some kind of a preventive detention measure was growing, the Administration held its hand. It did try tn deal with the situation under the normal law of the land. It did not rush forward with the preventive detention; no one can say-after all, this has been happening in the last so many months that there was undue haste or impatience on the part of the West Bengal Administration or the Central Government in

bringing orward this measure. It was only when it became evident that the measure was necessary that the measure was brought forward. Now, Sir, the point that the normal law of the land is sufficient has to be considered in the context of the situat-tion in West Bengal, where terrorism prevails, organised terrorism. After all, how is the law of the land to become operative? It becomes operative when people, who see certain crimes being committed. and people who are the sufferers of these attacks or onslaughts, they can go to the police without file complaints and can give terror, can evidence. Now this system does not operate because everybody is fearful of the consequences. How does the law of the land such a situation? Therefore, operate in this is the crux of the problem, and this is the reason that one could not make the charges stick. Even the various people who were arrested—and a large number were arrested—they were subsequently released on bail. They went back into circulation and went back more emboldened to carry on their violent activities. So, this has to be kept in mind. It has also to be kept in mind that the Naxalites indulge in guerilla tactics, in hit and run activities of a certain kind which make it even more difficult to proceed with the normal processes of law and order. And there is a deliberate campaign . .

SRI SASANKASEKHAR SAN VAL: When the police do not know how to apply even the normal law, how do you expect that these incompetent people will be able to effectively deal with this abnormal law?

SHRI K. C. PANT: I do not know whether he has failed to understand what I said. I think what I said was very clear and I do not think any amount of confusion will now confuse the issue further.

So, Sir. it was an extraordinary situation, and this extraordinary situation called for extraordinary measures. And what was the alternative? My hon. frined, would he ac-

cept the alternative that, without having this preventive measure in the armoury of thi Administration, the Administration go on inflicting punishment directly on those who indulge in violence? Would he like more killings o men to go on? I am sure he would not.

- SHRI A. P. CHATTERJEE: The police would k U more in future in view of this law.
- SHRI K. C. RANT: Certainly one of the reasons why this was brought forward was tie hope that it would be a less brutsl and more humane way of dealing with the problem.
- SHRI A. P. CHATTERJEE: So you admit that brutality was committed by the police.
- SHRI K. C. PANT: I am not admitting that, but I am perfectly willing to tell yo i this, and if it gives you any satisf iction, I can say so quite openly that, if the police is attacked with bonbs all the time if they are harassed, if they are shot at, then the policemen, they have no right to kill, they shou d only operate under tha law of the land. I have no doubt about that. But they do overact sometimes and in I fiat situation they get brutalised. The whole process of bru-talisation does take place in an atmosphere of perpetual violence, and my hon. friem should realise this, and if he real ses this and condemns violence as a v ay of life, he will contribute to lesseiing the brutalising atmosphere that prevails in Bengal. Is he prepared to do that?
- SHRI A. P. CHATTERJEE: Police brutalities can rot be softened; they are born as brutes; they are trained as brutes.
- SHRI K. C. PANT: Why don't you stand up an
- DR. K. MATHEW KURIAN (Kerala): Against police atrocities people have the righ' to defend themselves.
- SHRI A. P. CHATTERJEE: You are speaking of tht number of police dead; why are you not giving the number

- killed by the police? You should be honest enough; how many persons have been killed by the police?
- SHRI K. C. PANT: Sir, the violence of these interruptions is not also going to move
 - SHRI A. P. CHATTERJEE: That we know.
- SHRI K. C. PANT: The basic point is this. All that he has to do is to get up and say that I repudiate, I abjure the path of volence as a philosophy of life, as a philosophy of politics.
- SHRI A. P. CHATTERJEE: We are not obeying you as a mentor but we are saying this here and now that you should condemn the police atrocities and you should give the number of persons killed by the police. We are not going to say anything to you.
- SHRI K. C. PANT: This is the way he indirectly encourages violence even in this
- SHRI SALIL KUMAR GANGULY (West Bengal): You are encouraging the police to kill people in the Workup.
- SHRI A. P. CHATTERJEE: In the lock-up the police are killing people by brutally attacking them and here you are asking us to abjure violence.
- SHRI K. C. PANT: It is this attempt to encroach upon the rights of others to make their normal living in West Bengal that we are seeing there today and it is a small minority which is holding the majority of citizens who want to have a peaceful life at ransom in West Bengal. That is what is happening there and we must fight this.
- SHRI M. R. VENKATARAMAN: If you hold elections now you will know which side the majority is.
- SHRI K. C. PANT: Those who want to destroy democracy and law are using the liberties which the laws provide to destroy democracy.

247 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 and West Bengal 248
(Pretention oj Maintenance oj Public
Violent Activities) Order Act 1970

SHRI A. P. CHATTERJEE: Therefore beat them up and kill them in the police lock-up? That is the democracy of Mr. Pant.

SHRI K. C. PANT: Therefore these measures are well-conceived, well-directed. They are directed against those who either instigate or indulge in violent activities.

SHRI A. P. CHATTERJEE: Sir, shall we hear these Fascists?

SHRI SR1MAN PRAFULLA GOSWAMI (Assam): You are worse than Fascists.

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI A. P. CHATTERJEE: These minions of Hitler are more brutal than Hitler himself.

SHRI K. C. PANT: Sir, the House cherishes certain values; the country cherishes certain values—integrity of the country

SHRI A. P. CHATTERJEE: I know all that.

SHRI K. C. PANT: . . . democracy, decency , . .

SHRI A. P. CHATTERJEE: Decency means tying the hands of people and shooting them in the streets? Is that decency? Is it decency to break the ribs of a man by the police by beating him up in the lock-up?

SHRI K. C. PANT: My hon. friend, Mr. Dharia, has mentioned the basic tenets for which we fight. He had mentioned integrity, democracy and sovereignty and all the values that go with them as matters on which we will not yield and no matter how many interruptions I get from Shri Chatterjee we cannot yield on these basic policies.

Sir, there need not be any undue fear about the wording of the Acts. Great care has been taken in drafting the Acts. The original proposal before the Consultative Committee which some of my friends still have in their minds was much wider in that any person who was envisaged a risk for reasons connected with the security of the State or maintenance of public order came within the mischief of that Bill. Now the scope of these two terms was not defined er delimited in that and therefore aroused certain apprehension. All that has been taken care of in the present measure. Care has been taken in the present measure to spell out clearly the violent activities to prevent which the power of preventive detention could be evoked. A number of statutory safeguards have been built into the legislation against possible misuse and if one goes through these provisions it will be clear that they are pointedly directed against the outrageous activities of the Naxalites and other antisocial elements operating with them in West Bengal. Recourse to preventive detention can be had only against persons who are likely to indulge in one or more of the activities enumerated in section 3 of the Act even though the interests of maintenance of public order or security of the State can be breached by other activities also. But here it has been deliberately limited. I may further point out that the State Government have issued instructions to all concerned to take note of these provisions and to see that they are brought into play in the proper manner. That is why when I am asked sometimes why suddenly people have not been arrested in large numbers, I have to say that it is because we are particularly careful to see that innocent people are not harassed. They have not gone on the rampage. They are using it very carefully and I think the House should pay some compliment to the police as they are showing some restraint in this matter.

DR. K. MATHEW KURIAN: Police atrocities.

(Interruptions)

SHRI A. P. CHATTERJEE: Every word of Mr. Pant will breed a crocodile. You are speaking so much in a hypocritical tone that every word will breed a crocodile.

SHRI A. G. KULKARNI: You have done your job and so you can talk like this.

SHRI K. C. PANT: I want to say that these thinp,< have been gone into, as the House Knows, in a form in which it mitigates, if not eliminates, all possibilities of abuse.

There have been references to police excesses. It ha: been of two kinds. One is that certain persons who were taken into custody were killed in police custody. The other type of case is that someone -\ ras killed without provocation, but -hown as having been killed in an encounter. These, I think, were the two dnds of charges or allegations that vvere made. Now, I am not here to lold any brief for any erring policeixan. I am not here to defend anyone who has broken the law. whether he be a policeman or anybody else. Everybody must operate within th* law. About any individual case tlat is mentioned to us we have made our position very clear. We shall enquire into it and action will be taken if we find that anyone has been committing a mistake.

SHRI KALYAN ROY: What about the political; nurders of Hema Ganguly in 1969?

SHRI K. C PANT: Yesterday or today there vas an Unstarred Question in this House. I shall give you this very ins' ance. We were asked what action v e have taken on it. My friend, Sh i Pranab Kumar Mukherjee, b;id asked that question. The papers ct uld not be traced. When I got this re; ly I rang up my officer and asked hin: Why have you not enquired into it? He said: We cannot trace thf papers. Then, I rang Up Shri Prar ab Kumar Mukherjee at night and to d him that the papers were not trsceable and asked him whether he could give us the papers.

SHRI BHUPESH GUPTA: I brought it to the notice of Mr. Chavan, the then Home Minister. I made out a case that he was a patriot who had been killed in this manner and I also requesti d that his family should be given financial assistance. Mr, Chavan was good enough to extend financial assistance to the family members of Hema Ganguly. Surely the case had been on the files of the Government. He wrote to me a nice letter.

SHRI K. C. PANT: That I can easily explain. The section which deals with financial assistance to freedom fighters is a different section. I am giving the facts as they came out to me yesterday. I told Mr. Pranab Kumar Mukherjee that I would like to have the information, so that we could enquire into it. This morning he has given it to me. So, I would like to assure the House that any specific cases, if they come to me, will be looked into . . .

SHRI A. P. CHATTERJEE: I have written a letter to the Prime Minister about those killed recently by the police. What about them?

SHRI K. C. PANT: Be patient and I will tell you. Some of these things you may like and some you may not like.

SHRI A. P. CHATTERJEE: Do not confuse these killings with the killing which occurred some months ago. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI A. G. KULKARNI: The persons he has mentioned are in China. What can Mr. Pant do about them?

SHRI K. C. PANT: Polemics must end at least with death.

SHRI A. P. CHATTERJEE: That we expect of you also. Enquire into the recent cases.

SHRI K. C. PANT: My hon. friend, Dr. Chattopadhyaya, who sits on our side of the House referred to various instances of police excesses. He referred to the case of Mr. Priyadas Mun-shi of the Chatra Parishad. He also referred to various instances. It is not that we want to cover up any kind of excess at all. I can tell Shri Bhu-pesh Gupta who mentioned various instances in his speech . . .

251 Re repeal oj West Bengal [RAJYA SABHA] Act, 1970 and West Bengal 252
(Prevention oj Maintenance oj Public
Violent Activities) Order Act 1970

SHRI BHUPESH GUPTA: Last night I had a letter from a Congressman belonging to your party, Shri Paritosh Mukherjee, belonging to your Congress . . .

SHRI K. C. PANT: It will take more time. Let me give you information. For instance, we have seen instances published in the journal Age dated December 13 and 14; we forwarded the allegations to the State Government for being looked into. Now I will give him the results in some of these specific instances. A number of these complaints had been looked into and I may mention that in at least two cases. Samir Chatteriee and Anil Karmakar, cases have been registered and investigations are in progress. Disciplinary action has also been taken against some policemen. The House is also aware of the Government's decision to apnoint a Judicial Commission to go into the discovery of eight dead bodies under mysterious circumstances in Baraset. The police authorities have reiterated their instruction to the subordinates to deal with the problem with the requisite firmness tempered by utmost restraint. Yesterday, Sir, Shri Bhupesh Gupta was referring to the Commissioner of Police's statement and what was published in the Police Gazette. I thought personally, subject to what his reactions are that it was a good thing for the Police Commissioner to say in explicit terms that he expects all policemen to be restrained.

SHRI BHUPESH GUPTA: But by implication he admits . . .

SHRI K. C. PANT: You can twist it into anything. I think it is a welcome thing that the Police Commissioner is doing this. That I think you should welcome. (*Interruption*) After J all it has to be appreciated that a j number of policemen had been killed and they are operating under—very difficult circumstances, extremely trying¹, circumstances, and they are performing a difficult task. (*Interruption*) What is the use of Mr. Chatter—j jee interrupting me in every sentence when his Mayor is under attack—in

Calcutta and he comes running to us for police protection? What is the use of shouting here? Why does he not go to Calcutta . . . (Interruption)

MR. DEPUTY CHAIRMAN: No interruptions, please.

SHRI K. C. PANT: Therefore, Sir, even my hon. friend Shri Chatterjee should be careful in condemning the police wholesale. He may need them one day.

Sir, the CRP is a pet target of many Members of this House. In 28 instances specific complaints were given to us. We enquired into all of them. In at least 26 of them the allegations turned out to be baseless. In fact in 7 or 8' cases it was found that the CRP was not at all deployed in the area. Therefore, Sir, I would only submit that . . .

AN HON. MEMBER: What are those cases?

SHRI K. C. PANT: I have a complete list. It will take half an hour.

MR. DEPUTY CHAIRMAN: You need not mention all those cases.

SHRI K. C. PANT: I would like to say that this kind of attack on the CRP is partly politically motivated because it is a Central force . . . (Interruption) partly because it is a police force and partly because it is a Central force: on both counts. Sir. I can assure my hon, friends that even in respect of the CRP there is absolutely no attempt on our part either to shield anyone or, when someone has erred to protect him. I can give one instance. In one case. I think several hon, friends brought it to our notice earlier, in Manikotla area houses were searched, houses of some respectable citizens. We enquired into it and we came to the conclusion that the necessary restraint had not been exercised even though the police had been attacked by bombs; but that is no justification for them to go beyond the pale of law. Having come to this conclusion the Company concerned was immediately transferred from these

253

Violent A< tivities)

area and appropriate action is being initiated against the specific individuals involved in this incident.

SHRI K. P SUBRAMANIA MENON: You said a respectable citizen's house was searched?

SHRI K. C. PANT: Several houses were searched ...

SHRI K. P. SU3RAMANIA MENON: If it was m ordinary peasant or worker, this Minister will never use of the word 'J espectable'.

SHRI K. C. PANT: The trouble with him is he d vides people into classes. I think t :ie workers are also respectable. Sir, Shri Chatterjee referred to certain instances in Malda. I can go into the details but I think the House wants to proceed today with its next busi less. I can only say that in all the $t \setminus {}^r o$ or three specific instances, inquirie: were made by the SDM. The persons who were supposed to be the sufferer; they have denied these incidents completely.

Now, Sir, about the recent incident of attack of Shri I arimal Ghosh's wife and son, I would lot like to say anything. I think al the facts are by now known. I "ould express the sentiments of the House, I think, in wishing rapid recovery to his son and in conveying our sympathies to the wife and son md the servant who had been attacked His son is improving, I am glad to say.

श्री जगदीक प्रसाद माथुर : कितने लोग गिरफतार हए हैं?

श्रीकः सो वन्तः तीन गिरपतार हुए हैं ।

Sir, one point i hich was made earlier was that poli e firings and deaths have taken place But I am glad to say that in recei t weeks, after the promulgation of I lis measure, these deaths have deci eased considerably. In fact, there ar< very few instances that have come to notice. And I should like to he pe, at any rate, that this is an indica ion of the increased

confidence of the police that they will be able to deal with the situation without having to resort to firing very often. And I would like to believe that the House would wish that this should continue so that the atmosphere in of violence there decreases, because this is one of the measures— if you can take preventive measures successfully, it does prevent violence from breaking out also.

Reference has been made to a political appoach to this problem. I am entirely in agreement that a political approach should be made. But as far as brutal murders go, as far as deliberate violence goes Sir, it has to be handled as a law and order problem, and handled firmly and immediately. There is no escape for any administration so far as that is concerned. But so far as approaching the erring youths is concerned, so far as trying to reach their minds, trying to convert them to a different approach, to a different way of life, to a different way of thinking and making them adopt those policies which the founders of this country have given us are concerned on this there can be no two opinions—we should certainly try to adopt that approach.

Sir, there was some reference in a lighthearted manner to the fact that not sufficient is being done by people of West Bengal to resist vio lence. I think, if one follows very closely what is happening in West Bengal, one is heartened by the fact that in recent weeks there has been increasing resistance to violence from the people of West Bengal. heroic instance—I think many may have read about it-is that of an 18year old girl who jumped and snatch ed away a kerosene bottle from the hands of a man who was about to set fire to a bus and saved the life of the bus-driver. It is really a heroic instance. There is the instance of a carpenter who gave his life to save the life of a policeman who was un der attack by some Naxalities. Nov, there are peace marches which ave being undertaken by the Chatra*

[K. C. Pant.]

.Panishad and others. There is the very brave campaign launched by Shri AJoy Mukherjee in different parts of the State. And recently I

Violent Activities)

.have seen that during the examinations which were threatened by the Naxalites—they threatened to disturb

.and disrupt them—police and the guardians took upon themselves to guard outside the examination halls to resist the attempts of the Naxalites. And reports are that even the -wife of Charu Mazumdar shouldered this responsibility without hesitation when it came to the examination of her own s'on.

So, Sir, as I have said earlier, we should not allow our determination to be weakned by any sense of defeatism. At the same time, there has to be a very unequivocal condemnation of that Shri Bhupesh Gupta has very aptly described as the politics of violence and the politics of pipe-guns. I think this is the term which he used.

Shri Nawal Kishore referred to the fact that there should be some kind of a Committee or Citizens' Committee in which different parties could collaborate against the violence in West Bengal, I will draw his attention to the fact that such a Committee does exist. There is the Citi-: zens Protection Committee in Calcutta This Committee has issued a call that all those who want to shun violence and join this Committee and help t are most welcome. Its only condition is that they must believe in the basic tenets of democracy and human values and be opposed to violence, intimidation and terrorism as •means of solving any social or political problem. So this is a forum that is already there. But if more initiatives are taken, they are most welcome from whatever source they come because this is absolutely essential. This is to supplement any efforts that the Administration there might be making to control the situation.

Sir, this is the basic aspect of the •problem today in West Bengal. Either 1 we accept the relevance of freedom

of speech and freedom of dissent through Constitutional means or we succumb to the forces of evil which often loudly invoke freedom to destroy democracy. I would like to repeat that there cannot be any kind of political solution for brutal murders and innumerable acts of violence which some groups seek to justify in political terms. These are breaches of law and will simply have to be treated as such. But the Government has never overlooked the broader political implications of these violent symptems, and it is in an attempt to cure these deeper maladies that political education will have to play a big role.

I would not like to dwell at length on the socioeconomic measures that are being taken because on other occasions which I have had I have had the opportunity to place before the House as to what is being done. The C.M.D.A. Metropolitan (Calcutta Development Authority) has been constituted to help in tackling the problems of Calcutta. The Fourth Plan allocation of West Bengal and for Calcutta has been increased. And for this year also the allocation has been increasad. An outright grant of Rs. 8 crores has been made for bustee improvement. This bustee improvement is a crucial programme. It covers a number of bustees, drinking water, sanitation, lighting, roads, etc. There are about 3,000 bustees in Calcutta with a population of about 11 lakhs, and if one can bring relief to a large number of them, one will be helping the weakest section of society in Calcutta.

Then Sir, on land reforms we have taken certain steps. The House knows that in the Consultative Committee meetings we had earlier passed a law which would help the bargadars . . .

SHRI BHUPESH GUPTA: I hope you will not raise the ceiling of 20 acres.

SHRI K. C. PANT: That is the other law. The bargadars law is the earlier law which was passed and I would like to say that this law goes

257 R* repeal »f West Bengal [17 DEC. 1970] Act, 1970 and West Benrja? 258

(Prei ention of Maintenance of Public

Violent Activities) Order Act 1970

even beyond vhat the U.F. Government eontemp ated; it is more progressive . . .

SHRI A. P. CHATTERJEE: It would remain on paper.

SHRI K. C. PANT; If you creat lawlessness yo 1 will make it remain on paper.

SHRI A. P. CHATTERJEE: We distributed tht lands already among the peasants...

SHRI K. C TANT: You are getting nervous that f we implement these measures you >vill be no where...

(Interruption by Shri A. P. Chat. terjee):

SHRI K. C. PANT: Unfortunately, you have also been on the scene for some months.

SHRI A. P CHATTERJEE: And in nine months we distributed ten lakh bighas of land which you could not dream of in 23 years.

SHRI K. C. PANT: The other Bill was to impose a ceiling on land holdings. So we; re taking measures to distribute Ian is which have been vested in the Government. Thousands of acres lave already been distributed atnon the peasants.

May I say B the end that I am confident thai the House will reject these Resolut ms, because while rejecting these Resolutions the House will give a mandate, as the other House has gn en, that the Government has the support of all sections of Parliament for taking the firmest measures aga nst those who indulge in murders a d murderous violence? Thank you.

SHRI A. P CHATTERJEE: Sir, on a question of personal safety . . .

SOME HOU BLE MEMBER: No, no.

SHRI A. P. CHATTERJEE: It is a very servious question. Mr. Pant, while replyin ... 1002 RS—9.

SHRI SHRIMAN PRAFULLA GOS-WAMI:.. Mr. Pant said that I might need police help. I am getting apprehensive of the police of Mr. Pant. Mr. Pant will be manufacturing an incident in my house and in that way he will try to justify police atrocities in West Bengal. I am apprehensive when Mr. Pant says that I will need police help.

SHRI A. P. CHATTERJEE: I am now getting apprehensive.

MR. DEPUTY CHAIRMAN: He said perhaps you may need it.

SHRI A. P. CHATTERJEE: I am, therefore, asking the House to note it

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down. There is difference between "you may need" and "you would need".

SHR1 **BHUPESH** GUPTA: Mr. Deputy Chairman, we have had an intervention by the hon, Minister on behalf of the Government. I am not surprised because the entire case has been made out by the officials. In fact, I know it for a fact that the whole scheme of these two Bills had been contrived in the afficial quarters in Delhi and Calcutta and after the officials had come to their conclusions they have successfully thf political leaders here in order lobbied to ge their support. And the support is being given by some quarters. Sir, Mr, Pant ended his speech by seeking the mandate of the House. The mandate will no doubt come from my friend* on this side, a new triple alliance fo. the time being, in fact it is a quadruple alliance. (Interruption). The debate has done one good thing. It has underscored one interesting and yet an important reality of our political life, that whenever a wrong thing has to be done, an anti-democratic step has to be taken, the alliances change; the Congress relies on the support of the Congress-O, that is to say the Syndicate Congress, the Jan

[Shri Bhupesh Gupta] Sangh and the Swatantra Party, and these triple alliance parties also support the Congress. Now this is one of the outstanding realities which should not be missed. Therefore, I thing it is a good thing in a way that it has been shown that my friends of the Syndicate, the Jan Sangh and the Swatantra Party are opposed to the Congress only when the Congress takes pro-

gressive measures like the abolition of privy

purses, and they are supporters of the

Congress when the Congress passes such

measures as the one we are discussing to-day.

श्री जगदीश प्रसंद माथुर : प्राका नाता उनसे टूट गुरा खाल से।

श्री नवल किशोर : टूट गया, टूट गया, डाईवोर्स हो गया ।

SHRI BHUPESH GUPTA: Do not disturb me. When it comes to the Bill on abolition of privy purses, Bhupesh Gupta, the SSP and the CPI (M) are spoken of with great generosity, with flowing affection, because their support is needed to pass it. And in fact, we wanted to pass it. Now, this is a case of utter opportunism on the part of the Congress. They must decide as to what principle they stand for and with whom they would like to work in the country-the Rightists whenever it suits them and the Leftists whenever it suits them, or they would like to work in the interest of the masses irrespective of who takes which position and why. Now, my friends accuse me of always supporting the Indira Government. Here I am opposing the Indira Government. and my friends are supporting the Indira Government. I know this is how Reaction advances. The tragedy of the situation is that in West Bengal when the fight was developing against Right Reaction, a fight in which not only the followers, supporters and members of the traditional Left but also the supporters of the Congress have a part to play, just at that moment, this kind of pro-

vocative measure had been brought in Bengal in order to frustrate the growing unity of the Left and progressive forces, including those progressive elements in the Congress, with a view to helping Reaction. Therefore, a political analysis of this whole situation has to be taken into view. Mr. Dharia, in his eloquence and others may think that in any midterm poll in West Bengal, they will have a happy sailing. It is not like that. Are you going to fight elections with their support in West Bengal? L should like to know. If you take that towards the electorate of West Bengal, are you going to fight it with the support of the Jan Sangh, the Swatantra and the Syndicate Congress? Or, will you look for support somewhere else? f say so far as tht Privy purse is concerned, the ehemise of democracy and the friends of reaction and Princes shall be fought with the combined forces of the nation, P.D. Act, or no P.D. Act. This is what I say. I am not going into this question. But I am grateful because the nation knows who stands where. By rightist friends are friends of the Congress whenever rightist forces have to be served my rightist friends are opponents of the Congress Whenever the people's cause is at issue.

Now, about the mandate. Mr. Pant has spoken about the mandate. Brave he is. It is about the mandate. What is the mandate of the people of West Bengal? We too have a mandate and that mandate has been given to us in the general strike and hartal of December 8 when West Bengal camt to a standstill; silent and peaceful demonstrations of the people of West Bengal were there on that day Where were you, the heroes, on that day? Why did you not go and ask for the mandate of the people in the streets of Calcutta, in the factories and fileds, saying that we have come here to get your mandate in order to pass this measure? You did not have the courage even to stir out of your houses. Yet you talk of the mandate. Mandate we have, and it

Violent Ac [vities] is that of the pe. pie. We are proving loyal to the mar-date of the people.

Now, he said excesses will not be done. For the lenefit of my friend smiling Mr. Dharia, and some others not so smiling al hough, some of then, may be in a stat J of half sleep, here is a case of one aritosh Mukherji, 28 years old young man, a government employee in the Central Post Office Calcutta, Secrets rv of the National Council of Workers' Union, affiliated to what they ca I the New Congress. He was shot dea I while asleep by the police on 2nd N cember. This I gel from a signed 1 itter from his elder brother, Asith Ranjan Mukerji. 1 shall read out a few lines from his letter and you \ ill see how Paritosh Mukerji was bei ig sought for as a Naxalite althougi i he was a Congressman. His brothf r, who has written a letter to me, went to the police station and did something—it is here and let me quot —

"On the verif day.."

that is, on the d y on which Paritosh Mukerji was i ought for by the police—

"..I went and saw the respected officer in charj B of the Bhavanipur Police Station."—

you can und erst nd how servile he is; he says he s rw the respected police officer in c "rge of the Bhavani, pur Police Static n—

"..and explained to him that my brother was n::ver a Naxalite, that he worked in the General Post Office. Calcutt'. that he was the Secretary of 1 le National Council of the Worke s" Union under the New Congress, and thatfi therefore, the allegation made againnt his was not correct. P fter a long discussion I assured the officer in charge that, ig necessary, 1 myself as the guardian of my brother as well as my brother himse f, we are willing to give a written undertaking that my brother was on no occasion a Nexa-lite and that he would never be one

Order Act 1970 in future. In reply the respected officer in charge told me that if my brother leads the life of a good citizen, then no harm will be done to him."

He goes on to say.

"On the 2nd November when my brother was sleeping by the side of- a footpath in the locality, he was mercilessly shot and killed while asleep..."

SHRI P. C. MITRA: Why was he sleeping on the footpath in the locality?

SHRI BHUPESH GUPTA: I do not know why he was sleeping on the footpath. Now it is immaterial. But, Sir, see his reaction about a Congressman not a Naxalite nor a Communist nor a Jan Sanghi nor of any other party. Your own party man, irstea"" of asking nv3 why that man wa3 kill. ed, is asking me why he was sleeping on the footbath. I say it is disgraceful, inhuman, cruel, brutal, and it shows that something is lacking in the human soul. It is degradation of the soul. I know my friend is a good man. But you see that he has been brought to su-h a position that when one of his own party members has been killed he is intere-:':J in knowing how he happened to be on the foot-bath: he does not to other about the life that has been taken away by the coldblo'oded murder by the policemen. Shame on you and shame on those people. I would ask Shri Dharia and Shri Pant what they are going to do when we are stabbed becaus everybody is being attacked. Naxa lites., CPM, CPI, SSP. PSP and all others are being attacked. Shri Debi Prasad Chatterjee has told you how students have been tortured in the lock-up. In West Bengal they make no distinction, when they after hunt go about shooting people because when you pull the trigger you do not now whom you are shooting. You very often get people killed who have nothing to do with politics. Therefore, this matter should be considered in that light.

263 Re repeal of West Bengal [RAJYA SABHA] Act, 1970 ond West Bengal 264
(Prevention of Maintenance of Public
Violent Activities) Order Act 1970

It is surprising that my friend Shri K. C. Pant spoke in a manner as if nothing is happening. He has cited only a few instances. Hundreds of instances have been sent to them. What about them? Are we liars here-Are we all political chicks? Are we thugs? Have we come here withou, the mandate and supprot of the peo pie so that you disbelieve us and when a petty official tells you something you! believe him? This is the way of political scoundrels. I do not say that government is not the government of scoundrels. That is what I say today. We represent political parties in West Bengal and we will show you our mandate again. The West Bengal election shall be fought on many issues and one will be: No Preventive Act and no Maintenance of Detention Public Order Act. After that we shall come here-if you do not shoot us in the meanwhile-and tell you something about our mandate. Do not talk about this kind of man-The situation in West Ben; ':tl should be handled politically. In the consultative committee votes have been taken and things have been passed. Yes, you have a majority in the consultative committee because your policemen other officials have successfully lodbied many people in order to get that majority; not that they corrupted, but they have convinced you. But what about the people of Bengal? What about the majority in the West Bengal Assembly? Could you not have contemplated how they would have roacted to these measures, had the Assembly been in existence today? How many would have voted for these measures? I regret that our dear friends of the PSP are supporting ihese measures. But the PSP of West Bengal does not support these measures. I spoke at a when some PSP leader¹ public meeting dissociated with the support which has been given here to these iwo measures. Our PSP friends have their own ideas. I respect Shri advice he Goray. I do always consider the gives. Now I will only s*»y: Do not

philosophise? Do no? talk about violence. We know whe- does violence. The Communist Party will never si^n a bond in order to get a Bill withdrawn. They know it very well. We would rather die on our feet rather than bend on our knees. This talk of violence and non-violence is utterly preposterous. We want to get things done in a demi-'ratic, peaceful manner. Violence will depend on how those in authority and pr wer behave in collusion with monopolists, jote-dars and big landlords. Jn West Bengal villages jotedars are being

attacked. Agriculturists are 6 P.M. being shot dead. Poor peasants

are being shot dead. Sir, the poor peanants should carry lathis in their hands. We are very sorry, Sir, because they should have in fact been armed today to meet the menance of the jotedars. Sir, the same applies to the industrial areas also.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: I want to tell Mr. Pant-I shall tell the Prime Minister also-that you are relying too much on your officers and public opinion you are flouting. West Bengal has heard many lectures delivered by you. Now, you must talk about many other thingj. Who are the representatives, of West Peng;il? Who are those people who can speak for for them? For once, on one matter we all agree that police terror must stop, that repression must not be indulged in and that this kind of laws should not be there. Well, Sir, in answer, what have they got to say? Why no inquiry into that? Even after "ne month of discovery of the bodies at Barasat, they are saving that an inguiry will be there. Why no inquiry? Why the inquiry is not successful? Explain it. Why the inquiry is not successful?

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: We have given the names of some officials. I am not divulging the names of these officials who have committed it. They are those who helped them in the Barasat murder. Does he not know that those names are being about in West Bengai talked circles? Does he not know that certain police officials were deputed for the job, for the extermination campaign, who went too far and which made it necessary for the Police Commissioner to come out with a citation from a book in which they say how the guerillas should be fought how the police should meet them? All these things are known. Sir, Shamir Bhattacharjee's case he has referred to.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: But why does he not reveal the other things? Bhattacharjee's case When Shamir was brought to the notice of this House, many Me nbers supported it. He was done to death. But they tried to deny that. But after that, the Police Compussioner said, "Yes, he has been killed in the police custody". Then, the guilty person is not to be found. Who killed him? Who are the officers who were on duty at that time? Who were they? There must be some $lo_{\bar{z}}$ books, there must be some records. Why nobody has been arrested? Now the Police Commissioner says, "We cannot detect the person". You car understand, a murderer in the police station, a policeman, cannot be detected. This is incompetent police. No, it is not incompetent police: it is an attempt to hide the crime by the policemen. Sir. Beliaghata has been referred to. Many MPs belonging to many parties have told about it. On the 19th November morning, four youngmen were shot dead and put up against the wall. Beliaghata people said it: all Calcutta knows it. But there is no word of sympathy.

MR. DEPUTY CHAIRMAN: Please finish now.

SHRI BHUPES I GUPTA: I will sit

down, Sir. Therefore, I say that I have been thoroughly disappointed, not by the Government, but I have been disappointed by some of speeches of my Congress friends opposite. Yes, for your principle you lock up men. Therefore, I do not say that you lack courage. You parted with many people when it came to principles. You did not say that it is for the Deputy Chief Ministership or for the coherence of the Congress Party; the heterogenous combination, the cocktail of politics. You have not told that. You broke the Congress Party. If you say, "All right", then go on. But why this hesitation now? I am not asking you to split the party I am asking you to compel your Gov ernment to behave like a decent Gov ernment. As far as West Bengal is concerned, go to conduct the inquiries we have suggested, pay more attention to the allegations that the have made. We are not making allegations which are politically motivated and we know very well that we are accused everyday by friends opposite that we are your supporters, we are assisting you, although it is not a fact. But you cannot rely on the support of many people including them as you are doing it now.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI BHUPESH GUPTA: Now, you do not pay any heed to what we say. Finally, before I sit down, Sir only a rew words about ourselves. Yes. I criticise the Government, because of police terrorism which is the beginning of something much worse. It paves the way for fascism, dictatorship, complete subversion of law in the name of the authority of law. complete subversion of Constitution in the name of the Constitution, complete subversion of the normal public life by the so-called custodians of public life. Hence the criticism. Therefore. the criticism. Do not compare it with other things.

Violent Activities)
[Shri Bhupesh Gupta]

About ourselves, I should say, Sir, that I appreciate what has been said by Shri Goray. Shri Gorav is motivated by the noblest sentiments towards the people of Bengal. I never accused him. I feel, Sir, that these acts of terrorism, these private matters between one party and another, between one individual and another or private individuals and officials will become a thing of the past. There is no doubt about it. They can only spell run for our people, for the people of Bengal, and above all, the superior terrorism of the powers that be-the police that we know, and the rest of all. The CIA is closely connected wi*ti; ihe police. The CIA and the Americans too have got their contacts in the high Police and Executiv? administration, and tomorrow if I have a chance I shall bring certain facts to light about that, they are not in1 erested in the situation in Bengal. . .

MR. DEPUTY CHAIRMAN: Please sit down now. . .

SHRI BHUPESH GUPTA: Therefore, I would appeal to all the political parties whoever they are—I do not -want 10 speak of acrimony now— that let us come together, discuss the matter, stop inter-party...

MR. DEPUTY CHAIRMAN: Please sit down now. . .

SHRI BHUPESH GUPTA; I know Charu Mazumdar; h'e was my colleague in the United Party. Kanu Sanyal was an excellent party worker at that time. Soshil Roy Chowdhary was also with me; and many others. May I make a fervent appeal to them to ponder over the political consequences of their action? I would appeal to them to return to the path of mass revolutionary movement and give up this individual terrorism, whether against a police officer, or an individual or against an institution and so on. Sir, we want these young people who are experienced in politics, to return *it*, the fore. I hope they wiH

Order Act 1970 heed my appeal, because whenever they are in difficulty in the hands of the police, I shall stand by xhem, no matter what happens to me. Whenever they are oppressed, Bhupesh Gupta and his party will stand by them—if necessary, at the cost of persecution in the hands of the police. I have already appealed to

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: I have already appealed .0 them to stop this acrimony. Bengal should return to the normal moorings.

MR. DEPUTY CHAIRMAN: Please sit down. You have already taken an hour. . .

SHRI BHUPESH GUPTA: You must understand. We speak through our hearts. I can speak for 10 hours at a stretch. . .

MR. DEPUTY CHAIRMAN: That's not the question. I know you have got the capacity.

SHRI BHUPESH GUPTA: You have stabbed our heart. You have stabbed our heart. You have stabbed our heart. We have been ignored. The people of West Bengal have been ignored. West Bengal has been ignored. I feel as if someone has put a knife into my heart. That's why I speak. I speak from an anguished heart. I say this because I do not think we can afford this present political situation. There should not be differences. There is need for greater and better unity.

I hope. Sir the Prime Minister and the Congress Party will understand a simple thing. Well, do not play with West Bengal! You are playing with fire.

SHRI CHITTA BASU (West Bengal): Earlier I had no intention of speaking but the way the Minister has treated this has provoked me to speak and I must get a chance to put forward my point of view. I am not going to give up my right.

MR, DEPUTE CHAIRMAN: You told us in the teginning that you wer_e -not going to r< ply.

SHRr CHIT! A BASU: I expected another kind o: reply from the Minis ter.

SHRI K. GI ANT: If he had in advance told me what kind of reply he wanted I could have obliged him.

SHRI M. M. DHARIA (Maharashtra): Mr. Basu may be allowed to say a few words b it at the same time let the House take into consideration the other importan measure that'we have to pass to-day

SHRI BHUFiCSH GUPTA: We will pass that mea ure. Himachal Pradesh is the vic n-y of the people. We shall sit here f necessary overnight. You could hav done it earlier by repealing thi_s hing in the beginning.

MR. DEBUTE CHAIRMAN; Mr. Basu, very few remarks.

SHRI CHIT1A BASU: I would like to express my esentment at the manner in which t ie Minister has replied io the several points raised by us. Even when I '-as rising he was telling that he we uid have replied in a way had I giv n him prior notice as to how he is o reply. This is not the way to tre; t a Member who made on the floor of the House certain charges and al legations against the Government regarding the atrocities committed on the people of Bengal. Then I referrel to about 25 instances to the Prime IV inister, the head of the Government o this country, who is also in charge of the Home Ministry. He has not mentioned about any of them when tt e Prime Minister had assured us at the Consultative Committee and al¹ o here that each and every case will be examined and the result made k iown to us. He has chosen not to touch even the important cases th; t I mentioned. In a cavalie, mann< r he said that the matter will be f cammed. He said: 'I have got their examined and I have been satisfied.' Mr. Gupta rightly

pointed out that we want to have copies of the report. Who has conducted the examination. Are we to be fed merely by the statement oi the bureaucrats? Are we to be satis-fied merely by what, has been said by the I.G. or the Commissioner of Police or an ordinary Sub-Inspector of Police of a Police Station? No. We are not going to be satisfied. Therefore if he is really to honour the sentiments of the House, if he is to honour the sentiments of the entire people of Bengal I would demand that the result of the enquiry should be laid on the Table of the House so thaL we can also get it examined or tell the people: 'This is the way how the Police behaved with the people of Bengal or it is the way how the P.M. or the Minister in charge of the Home Ministry behaves with the Members', i have also one grave apprehension, about Members sitting on the other side. It was made clear by friends of the Swatantra Party and they demanded at the meeting of the Consultative Committee why the administration of Bengal has not been handed over to the military and why emergency has not been declared in Bengal. This is the portend or harbinger of how those who are opposing. will be satisfied. I think this is the conspiracy that is being hatched. Mr. Pant wants to fight this danger politically. What is the political aspect he has got? He wants to organise some Pada Yatra. Has he the boldness to fight the reaction? Has he political programmes to fight these forces who are willing to hand over the entire people of Bengal to the military or who are willing to declare an emergency in the State of Bengal? I think he has no polical programmes. He claims that the danger which is being posed by individual terrorism is to be fought at the political level. It is all bunkum. It is all hypocrisy. They are not at all cacable of meeting the challenge of the danger politically. I wanted to know what was the greater justification for bringing about this new Act. And the Minister says that it is because the ordinary law of the

271 R^e repeal of West Bengal [RAJYA. SABHA] Act, 1070 and West Bengal 272 (Prevention of Maintenance of Public Violent Activities) Order Act 1970

(Shri Chitta Basu) land cannot prevent them from taking to attacks. I wrote to the Prime Minister on the 18th-of November last and asked for the number of those persons who were granted bail and again rearrested. Is it not pertinent to ask for it? Because the Minister says that these laws—these draconian laws-have been found necessary only to prevent persons from getting bail and to prevent them from committing further offences. I wrote a letter to Ihe Home Ministry to supply me with the information as to the number who were arrested, then granted bail and then again rearrested. I wrote it on the 18th of November and today is the 17th o'f December. All this one month's time was there. Yet, I was not supplied with that very important and very necessary information, which can really help us to determine our attitude towards this measure. Therefore it is not a question of combating the challenge of individual terrorism at the political level. It is just a conspiracy to quell the people of West Bengal under the terror of police violence, to which the people of West Bengal refuse to yield, and they shall fight it. And I will show that the people of West Bengal are not going to be cowed down in this manner. We have got the strength. We may have weakness but we shall make up our weakness and we shall build our strength and try to face the challenges in whatever manner they come.

MR. DEPUTY CHAIRMAN: The question is:

"That this House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal (Prevention of Violent Activities) Act, 1970, (President's Act No. 19 of

1970), laid before the House on the 23rd November, 1970, be repealed by the President by an enactment.

This House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

The House divided:

Ayes . . 16 Noes . . 81

AYES-16

Basu, Shri Chitta

Bhadram, Shri M. V.

Chandrasekharan, Shri K.

Chatterjee, Shri A-P.

Ganguly, Shri Salil dKumar

Gupta, Shri Bhupesh

Kumaran, Shri S.

Mathew Kurian, Dr. K.

Menon, Shri Balachandra

Menon, Shri K P. Subramania

Nair, Shri G. Gopinathan

Sanyal, Shri Sasankasekhar

Shahi. Shri Nageshwar Prasad

Singh, Shri Sitaram

Suraj Prasad, Shri

Venkataraman, Shri M. R.

NOES-81

Alva, Shri Joachim.

Anandan, Shri T. V.

Ansari, Shri Hayatullah.

Arora, Shri Arjun.

Bachchan, Dr. H. R.

Baharul Islam, Shri.

Bobdey, Shri S. B.

Chandra Shekhar, Shri.

Chattopadhyaya, Dr. Debiprasad.

Chaudhari, Shri N. P.

Act, 1970 and West Bengal ₂y₄ Maintenance of Public

Order Act 1970

Reddy, Shri Mulka Govinda.

Roahan Lal, Shri.

Sahai, Shri Ram.

Samuel. Shri M. H.

Sangma, Shri E. M.

Sarojini Krishnarao Babar, Dr.

(Kumari)

Satyavati Dang, Shrimati.

Savnekar, Phri B. S.

Sen, Dr. Triguna.

Shah, Shri K. K.

Sherkhan, Shri.

a. . . a. . a. .

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri Dalpat.

Singh. Shri Jogendra.

Singh, Shri Sultan.

Sinha, Shri Awadheshwar Prasad.

Sinha. Shri Rajendra Pratap.

Sisodia, Shri Swaisingh.

Untoo, Shri Gulam Nabi.

Usha Barthakur, Shrimati.

Varma, Shri Niranjan.

Venigalla Satyanarayana, Shri.

Yadav, Shri Sh'yam Lal.

Yajee, Shri Sheel Bhadra.

Yashoda Reddy, Shrimati.

The motion was negatived.

MR. DEPUTY CHAIRMAN-. The question is

"That this House resolves that in pursuance of sub-section (4) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, the West Bengal Maintenance of Public Order Act, 1970, (President's Act No. 20 of 1970), laid before the House on the 2nd

Violent Actinties)

Das, Shri Bah- im,

Deshmukh, Sh: i T. G.

Dharia, Shri A M.

Dilkshit, Shri Umashankar.

Goswami, Shri Sriman Prafulla.

Gowda, Shri L K. Lakshmana,

Gujral, Shri I. K.

Gurupadaswamy, Shri M. S.

Hasan, Prof. Stiiyid Nurul.

Hussain, Shri t-yed.

Jain, Shri A, 1

Kalyan Chand, Shri.

Khaitan, Shri ft. P.

Khan, Shri Akaar Ali.

Kollur, Shri M. L.

Krishan Kant, Shri.

Kulkarni. Shri A. G.

Madani, Shri A . Asad.

Mallikarjunudu Shri K. P.

Mangladevi Ta war, Dr. (Mrs.)

Mehta, Shri Oi i.

Mishra, Shri L N.

Mishra, Shri S. N.

Mitra, Shri P. 2.

Mohamod Usm; n. Shri.

Mukherjee, Sh) i Pranab Kumar.

Musaflr, Shri C urumukh Singh.

Nandini Satpat iy, Shrimati.

Narayan, Shri i. D.

Narayani Devi Manaklal, Shrimati.

Nawal Kishore. Shri.

Neki Ram, Shr

Panjhazari, Sai lar Raghbir Singh

Parthasarathy, Shri R. T.

Patil, Shri P. S

Punnaiah, Shri Kota.

Purabi Mukho] adhyay, Shrimati.

Purakayastha. Shri Mahitosh.

Puri, Shri Dev Datt.

Raju, Shri V.

Ramaswamy, Shri K. S.

Reddy, Shri K. V. Raghtmatha.

Reddy, Shri M. Srinivasa.

Violent Activities)

[Mr. Deputy Chairman], December, 1970, be repealed by the President by an enactment.

This House recommends to Lok Sabha that Lok Sabha do concur in this Resolution."

The Hous_e divideds Ayes ... 16 Noes . .81

AYES-16

Basu, Shri Chitta

Bhadram, Shri M. V.
Chandrasekharan, Shri K
Chatterjee, Shri A. p.
Ganguly, Shri Salil Kumar
Gupta, Shri Bhupesh
Kumaran, Shri S.
Mathew Kurian, Dr. K.
Menon, Shri Balachandra
Menon, Shri K. P. Subramaia Mair, Shri G. Gopinathan
Sanyal, Shri Sasankasekhar
Shahi, Shri Nageshwar Prasad
Singh, Shri Sitram
Suraj Prasad, Shri
Venkataraman, Shri M. R.

NOES-81

Alva, Shri Joachim

Anandan, Shri T. V. Ansari, Shri Hayatullah Arora, Shri Arjun Bachehan, Dr. H. R. Baharul Islam Shri Bobdey, Shri S. B. Chandra Shekhar, Shri

Chattopadhyaya, Dr. Debiprasad Chaudhari, Shri N. P. Das, Shri Balram Deshmukh, Shri T. G. Dharia, Shri M. M. Dikshit, Shri Umashankar Goswami, Shri Sriman Prafulla Gowda, Shri U. K. Lakshmana Gujral, 'Shri I. K. Gurupadaswamy, Shri M. S. Hasan Prof. Saiyid Nurul Hussain, Shri Syed Jain, Shri A. P. Kalyan Chand, Shri Khaitan, Shri R. P. Khan, Shri Akbar Ali Kollur, Shri M. L. Krishan Kant, Shri Kulkarni, Shri A. G. Madani, Shri M. Asad Mallikarjunudu, Shri K. P. Mangladevi Talwar, Dr. (Mrs.) Mehta, Shri Om Mishra, Shiri L. N. Mishra Shri S. N. Mitra, Shri P. C. Mohamod Usman, Shri Mukherjee, Shri Pranab Kumar Musafir, Shri Gurumukh Singh Nandini Satpathy, Shrimati Narayan, Shri M. D. Narayani Devi Manaklal. Shrimati Nawal Kishore, Shri Neki Ram. Shri Panjhazari, Sardar Raghbir Singh Parthasarathy, Shri R. T. Patil. Shri P. S. Punnaiah Shri Kota Purabi Mukhopadhyay, Shrimati Purakayastha, Shri Mahitosh Puri, Shri Dev Datt Raju, Shri V. B. Ramaswamy, Shri K. S. Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Reddy, Shri Mulka Govinda Roshan Lal, Shri Sahai, Shri Ram Samuel, Shri M. H. Sangma, Shri E. M.

Sarojini Krishnarao Babar

(Kumari) Satyavati Dang, Shrimati

Sen, Dr. Triguna

Savnekar, Shri B. S.

Dr.

Shah, Shri K. K. Sherkhan, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri rJhupender Singhi, Shri lalpat Singh, Shri, ogendra Singh, Shri Sultan Sinha, Shri .'..wadheshwar Prasad Sinha Shri Rajendra Pratap Sisodia, Shri Swaisinghi Untoo, Shri Gulam Nabi Usha Bartha<cur, Shrimati Varma, Shri Niranjan Venigalla Sa yanarayana, Shri Yadav, Shri Shyam Lal, Yajee, Shri Miee] Bhiadra Yashoda Rec dy, Shrimati The motion was negatived.

THE STATE OF HIMACHAL PRA-DESH BILL, 1970

MR. DEPUTY CHAIRMAN: Now, we are passin on to the next item of business. is a non-controversial Bill and it m ans to fulfil the long-cherished desires and aspirations of the people of Himachal Pradesh) to have full St fehood. It is already 6.30 and I ho >e hon. Members will not take a Ior; time io pass this Bill. I would appe; I to hon. Members to pass this Bill is early as possible and, if possible within half an hjour.

THE MIN] BTER OF STATE! IN THE MINIST1:Y OF HOME AFFAIRS (SHRI K. C. PANT): Sir, *j* beg to move:

"That the Bill to provide for the establishment of the State of Himachal Prades i and fo_r matters connected therwith, as passed by the Lok Sabha, be taken into consideration."

I am happj to bring forward this motion for consideration of this Bill. In the last ;3?ssion, we assured the House that the Bil would be brought forward in tl ? House in its present session. We introduced this in the other House en the llth and the mea-

sure was welcomed by ail sections of that House. It was passed on the 15th of this month withi a few changes oi drafting nature.

Before I go into the details of ihe BUI, I would briefly narrate the various stages of constitutional development of Himachal Pradesh. Himachal Pradesh as administrative entity came into existence on the 15th April, 1948. At that time, it had an area of 10,600 sq. miles with a population of 9.35 lakhs and a revenue of Rs. 85 lakhs. It was then placed under a Chief Commissioner. Under the Constitution, it became a Part C State. In April 1952 it was given a Council of Ministers and Legislative Assembly. The States Reorganisation Commission (in its majority report) recommended the merger of Himachal Pradesh with thie adjoining State o'f Punjab. However, considering the need for maintaining the pace of development, Government of India decided to continue it as a Centrally administered unit. With the passing of the S.ates Reorganisation Bill in 1956, the Legislature and Council of Ministers were abolished and Himachal Pradesh became a Union territory. In August 1957 a Territorial Council was given to this Union territory. When Goa, Daman and Diu and Pondicherry also became part of the Indian Union, the question of administrative set-up of the larger Union territories was considered. Finally, after amending the Constitution, a law was enacted in 1963 to give Council of Ministers and Legislative Assemblies to Himachal Pradesh and four other Union territories. This change which was introduced in Himachal Pradesh from lit July, 1963 continues to be in force.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair]

The reorganisation of Punjab added large areas to Himachal from 1st November. 1966. The present area of Himachal Pradesh is 21.629 square miles and its population according to 1961 census is 28.12 lakhs. Its domestic revenue is now over Rs. 20 crore*.